(interruptions)

[THE DEPUTY CHAIRMAN in the Chair]

THE DEPUTY CHAIRMAN: Mr. Rajnarain, please take your seat.

श्री राजनारायण : नहीं । नो, नेवर ।

THE DEPUTY CHAIRMAN: You take your seat or withdraw from the House. You will withdraw from the House if you do not take your seat.

SHRI RAJNARAIN: No, never. I "will not withdraw from the House. Let the Marshall come. I will never withdraw from the House.

SEVERAL HON. MEMBERS: Obey the Chair.

THE DEPUTY CHAIRMAN: Take your seat. 1 request you to take your seat.

SHRI RAJNARAIN: I request you to hear me first.

THE DEPUTY CHAIRMAN: I cannot hear you any further after what the Ch'iirman has said.

श्री राजनारायण : मैं श्राप से रिक्वेस्ट करता हूं कि श्राप इस सभा में श्री शीलभद्र याजी को श्रादेश करें . . .

THE DEPUTY CHAIRMAN: Please take your seat or withdraw. From now on nothing should be taken down of the proceedings.

{Shri Rajnarain continued to speak}

THE CENTRAL INDUSTRIAL SECURITY FORCEH BILL, 1966—contd.

THE DEPUTY CHAIRMAN: Now we pass on to the next item on the Order Paper, i.e. further consideration of the Central Industrial Security Force Bill. Mr. Rajnarain was speaking yesterday and he will now continue his speech.

श्री राजनारायण (उत्तर प्रदेश) : श्रीमन्, में बहुत ही अदब के साथ आपके द्वारा सदन के सम्मानित सदस्यों से कहना चाहता हूं कि यह जो विधेयक यहां पर प्रस्तृत हुम्रा है यह विधेयक शुद्धतः काला विधेयक है श्रौर में चाहता हं माननीय मंत्री जी से कि ग्रगर वे विधेयक यहां पर लाना ही चाहते हैं तो ऐसा विधेयक लाएं कि शीलभद्र याजी की तरह गुनत वयानी करने वाला व्यक्ति सजा पाए । अगर कोई विधेयक लाना ही है तो एक ऐसा विधेयक लाना चाहिए जिससे कोई गलत बयानी करके और ग्रसत्य और झठ के पक्ष में कोई बात कह कर अपने को बचा नहीं पाए ग्रौर मैं माननीय मंत्री जी से निवेदन करूंगा कि हमारे पालियामेन्ट की प्रोसेस में, हमारे कांस्टीट्यशन में, यह दिया हुआ है कि कांस्टीट्यूशन के अन्दर सदन के मेम्बरों का प्रिवलेज ग्रौर सदन का प्रिवलेज वही है जो ब्रिटिश पालियामेन्ट का है। इसलिए . . .

SHRIMATI YASHODA REDDY (Andhra Pradesh): On what is he speaking, Madam?

THE DEPUTY CHAIRMAN: On what are you speaking, Mr. Rajnarain?

श्री राजनारायण: मैं स्पीक कर रहा हूं विधेयक पर। माननीय मंत्री जी को सजेस्ट कर रहा हूं इस विधेयक को हटाएं, इसकी जगह दूसरा विधेयक लायें जिसका यह तौर तरीका हो। (Interruptions.) यह तो मैं केडिट देता हूं कि चेयर हिन्दी समझती हैं।

श्री शीलभद्र याजी (विहार): मैं भी उनको हिट करूंगा। उनको हाउस से भागना होगा।

श्री राजनारायण: मेरा निवेदन है कि सदन के सम्मानित सदस्यों को अपने श्रंदर

श्री राजनारायण]

बह हिम्मत, वह साहस रखने का विधेयक इस सदन में गृह कार्य मंत्री द्वारा प्रस्तृत कराना चाहिये कि सदन का जो कोई सम्मानित सदस्य इस सदन में कोई बात कहने की धुष्ठता करे, वह उसको बाहर भी कहने की हिम्मत करे और कम्पलसरी बना दिया जाय, ग्रनिवार्य बना दिया जाए कि इस सदन में किसी व्यक्ति के ऊपर अगर कोई विशेष आरोप लगाए तो इसको ग्रनिवार्य किया जाय-वह सदन का सम्मानित सदस्य जब तक बाहर कह कर न ग्राए तब तक उसको सदन में बैठना नहीं चाहिये । ऐसा विधेयक मैं चाहुंगा कि माननीय मंत्री जी इस सदन में लाएं जिससे सदन की मर्यादा सुरक्षित हो और अगर ऐसा विधेयक ग्राएगा तो इस सदन की प्रतिष्ठा भी बढ़ेगी, शोभा भी बढ़ेगी ग्रौर ऐसे ऐसे लोग जो कि पथश्रष्ट हैं, जो कर्त्तव्य हीन हैं, कर्त्तव्य च्यत हैं--ग्रीर चंकि सदन के ग्रंदर सुरक्षा है ग्रौर उस सुरक्षा के ग्राधार पर ग्रपने पाप को छिपाने के लिये ग्रसत्य पर पर्दा डालने के लिये जो सदन में कहें उसको बाहर भी कहने की .

उपसभापति : देखिये, विल पर नहीं बोल रहे हैं IYou have to speak on the Security Force Bill. Otherwise I will call you to order.

श्री राजनारायण : ग्रकाडिंग ट्रह्ल तो मैं बोल रहा हं। तो माननीया, एक श्लोक मैं ग्रापके द्वारा माननीय मंत्री जी को बताना चाहुंगा :

> "म्राहमानं प्रथमं राजा विनयेनोपादयेत ततोग्रमात्यान ततः पुत्रान् ततः प्रजा । "

राज के नियमों और अनुशासन को राजा पहले अपने ऊपर, उसके बाद मंत्रियों पर, उसके बाद अपने पूर्वों पर और उसके बाद प्रजा पर लागु करे। यह हमारे यहां धर्मशास्त्र में कहा गया है। मैं यह कहना चाहता हूं कि जो यह विधेयक यहां पर प्रस्तुत है वह म्लोक श्रगर माननीय गृह मंत्री मानेंगे तो उनकी समझ में बात या जायेगी कि इस समय जिस ढंग की परम्परा उद्योग धंधों में सरकार चलाना चाहती है उस ढंग की परम्परा को पहले ग्रपने ऊपर लाग् करके, फिर ग्रपने मंत्रियों पर लाग करे, अपने परिवार पर, बालबच्चों पर लाग करें, तब उसके बाद प्रजा पर लाग करने की सोचें यह बिल है क्या। यह घेराव वह घेराव। घेरा डालो, घेरा डालो, से ग्राज सरकार इतनी घवड़ा गई कि सरकार ने सोचा कि एक सीक्योरिटी फोर्स बिल ला दो ग्रीर शायद वह सीक्योरिटी फोर्स बिल हा जाने से सारा मामला हल हो जायेगा। मैं ग्रदब के साथ कहना चाहता हूं कि उससे मामला हल होने वाला नहीं है। मामला तब हल होगा जब कि थोरो का वह सिद्धांत माना जायेगा कि 'स्टेट इज गवन् ड बाई रीजन'।

"If the State is governed by the principle of reason, misery and poverty are subjects of shame."

जब राज्य श्रक्त से, सदबद्धि से गवर्न होगा तो मामला हल होगा। थोरो ने कहा है कि अगर किसी राज्य की व्यवस्था अकल से हो, बद्धि से हो, तो वहां कोई मसला नहीं रहेगा, वहां पावटीं नहीं रहेगी :

"If the State is not governed by the principle of reason then riches and honour are not the subjects of shame"

क्या माननीय मंत्री जी इसको समझते हैं। ब्राज इस सिक्योरिटी फोर्सेज बिल की जरूरत क्या है ? मैं आपके द्वारा सदन के सम्मानित सदस्यों से निवेदन करूंगा : जरा इसको बहत ही तारीकी के साथ देखें। माननीया, एक नहीं श्रनेक उदाहरण यहां पर रखे जा सकते हैं, मनेक बातें यहां पर कही जा सकती हैं। यह सपकार सोचती क्या है ? कानून यह सरकार खुद तोड़ती है, इस सरकार के लाड़ले और दलारे तोड़ते हैं। या मजदूर तोड़ता है या ट्रेड युनियन

वाला तोडता है जिनके लिये यह कान्न बनाया जा रहा है। ब्राखिर इस बिल का मकसद नय। है ? हमें बड़ी इज्जत है ग्रपने माननीय सदस्य लोक सभा के भृतपूर्व सेकेटरी, कौल साहब के लिए। कौल साहब ने कल कहा कि--कौल साहब ने शायद इस विधेयक से यह समझा जैसा यह घेरा है राज्य सभा का, उसी तरह से कोई मिल का घेरा है, उस मिल के घेरे पर कोई घटना होगी तो यह बिल उसी पर लाग् होगा । बहुत ग्रदब के साथ मैं कहना चाहता हं कि एसी व्यवस्था नहीं है। यह तो उस मिल की तरफ से चलाने वाला जो ग्राफिसर होगा, जो उसके जबान होंगे, लोग होंगे, उनके दिमाग में जिस ढंग से उस मिल को उचित होगा, उस हंग से जो बाधा खड़ी करने वाली ताकत होगी, उस ताकत पर यह फोर्स लागू होगा, उस ताकत से यह फोर्स . . .

श्री महेश्वर नाथ कौल (नाम निर्देशित): उसके बाद मैंने कहा कि मिनिस्टर साहब अपने जवाब में इस मामले को साफ कर देंगे। ग्रगर वह मझ से इत्तिफाक करते हैं तो सेलेक्ट कमेटी में ग्रमेन्डमेंट मृव करके इस मामले को बिल्कुल साफ किया जा सकता है।

THE DEPUTY CHAIRMAN: Mr. Rajnarain, you have taken about half an hour.

ओ राजनारायण: मैं रिपीट नहीं कर रहा हुं।

उपसभापति : यह तो ठीक है, मगर श्रव श्रापको पांच मिनट में खत्म कर देना चाहिये।

श्री राजनारायण: मैंने तो ग्रमी इस बिल के बारे में बहुत कहना है।

उपसभापति : नहीं, नहीं, ग्राधा घंटा बोल चुके हो, ग्रब पांच मिनट पर खत्म कर

श्री राजनारायण : श्री के० एस० भी० रमण ने 1960 में एक एवाई दिया था। इसके श्रनुसार सीमेंट मजदूरों को प्रति महीने 1966 के मापदंड के हिसाब से 3 हजार रुपया के हिसाव से मिलना था। डालमिया नगर के कर्मचारियों ने श्री रमण के फैसले के विरुद्ध हाईकोर्ट में दावा किया और हाईकोर्ट ने भी इस मामले की पृष्टि कर दी। मैं कहना चांहता हं कि यह शान्ति प्रसाद जैन का कंसने है जिसके दारे में यहां पर पिद्दी और पिद्दी का शोरबा. हल्ला मचीते हैं। शान्ति प्रसाद जैन से लडने वाली कौन ताकत है ? डा० लोहिया की ताकत

उपसभापति : ग्राप को यह सब नहीं That is बोलना चाहिये। separate issue. You come to the Bill now.

SHRI RAJNARAIN: No. This is इसीलिये यह not a separate issue. बिल क्राया है। एक मजद्र को तीन हजार रुपया चाहिये था मगर वह समझौता 6 00 रुपये में करा दिया गया और वह भो एक किश्न डेढ़ वर्ष में। सीमेंट वेज बोर्ड के अनुसार प्रत्येक मजदर के बेतन में 66 एस्या बढना था लेकिन वहां पर केवल 46 रुपया ही बढा।

SHRI BHUPESH GUPTA; (West Bengal): Madam, we can continue after lunch.

THE DEPUTY CHAIRMAN: He is finishing.

SHRI RAJNARAIN: No, no. I am not finishing.

SHRI BHUPESH GUPTA: Let us continue after lunch.

THE DEPUTY CHAIRMAN: Mr. Bhupesh Gupta, please be reasonable.

SHRI BHUPESH GUPTA: We want lunch adjournment.

Central Industrial [RAJYA SABHA] Security Force Bill, 1966 2454 2453 THE DEPUTY CHAIRMAN: Please.

It looks as if anything that we say makes no sense.

THE DEPUTY CHAIRMAN: We will sit till 1.30 P. M.

SHRI BHUPESH GUPTA: Not for this Bill. For any other Bill we would have certainly sat but not for this Bill. We do not agree with this Bill being passed so hurriedly. Therefore we do not see any reason why we should forego our lunch.

(Interruptions)

Madam, I would request you to adjourn the House till half past two.

THE DEPUTY CHAIRMAN: No; the House will sit till 1.30 P.M.

SHRI BHUPESH GUPTA: Why, Madam? shall continue up to 7 o'clock. Madam Deputy Chairman, whenever you ask us to sit longer have we not accommodated on the question of time? You should take into consideration our viewpoint also.

THE DEPUTY CHAIRMAN: I want Mr. Rajnarain to finish.

SHRI BHUPESH GUPTA: He will finish after lunch.

THE DEPUTY CHAIRMAN: Let him finish now. Why are you acting like this? I do not understand this.

SHRI BHUPESH GUPTA: I do not understand why you are not adjourning the House. I am starving.

THE DEPUTY CHAIRMAN: Mr. Bhupesh Gupta, you don't belong to his party. You will get your time to speak. Let him finish his speech.

SHRI BHUPESH GUPTA: He can finish after the lunch.

THE DEPUTY CHAIRMAN: No; the House will sit till' 1.30 P.M.

SHRI BHUPESH GUPTA: This is a very wrong thing. I say whenever we

in the Opposition want to sit through the lunch hour or up to 1:30 P.M. I hope this SHRI BHUPESH GUPTA: Please listen to us. same standard will apply. Remember it because I find you have a majority in this House and you get away with it whenever you want but on our matter we do not get.

> THE DEPUTY CHAIRMAN: Order, order. Mr. Rajnarain, please continue.

श्री राजनारायण : ग्रापका ग्रापस में समझौता हो गया है।

उपसभापति: यहां पर आपस की वातचीत नहीं चलनी चाहिये।

श्री राजनारायण: ग्रापने सदस्यों से SHRI BHUPESH GUPTA: The House will sit not only through the lunch hour but we

श्री राजनारायण: इस काले विधेयक का क्या होगा । में ग्रापके द्वारा बहत ही नम्प्रता के साथ इस सरकार के घर मंत्री जी से अपील करना चाहता हं कि ग्रगर सरकार के पास कोई सिक्योरिटी फोर्स है, तो वह उससे मजदरों की सिक्योरिटी करे, जो धन पैदा करते हैं। में मंत्री जी को बतलाना चाहता हं कि "बैल्य इज दो किएशन आफ दी लेबर" मृत्य श्रमण क्ति से पैदा होता है। मगर ग्राज तक यह सरकार समझ नहीं पाई है विडना को और विडला के बच्चों को, शान्ति प्रसाद और शान्ति प्रसाद के बच्चों को श्रम शक्ति से ही मृत्य पैदा होता है ग्रीर श्रमिकों की हिफाजत के लिए ही बाप कानून बनाइये और श्रमिकों को कुचलने के लिए ग्राप कानुन न बनाइये।

माननीया, ग्राज ग्राप स कानन में देख रही हैं कि श्रमिकों का जो हक है उसको कुचलने के लिए, उनको दबाने के लिए आज यह विधेयक एक साजिश के रूप में खड़ा किया जा रहा है। इसलिए मैं ग्राप से बारबार कहता

हं कि इस बिल के बारे में श्राप बोलने की कोई पाबन्दी न लगाइरे क्योंकि यह एक व्यापक विधेयक है। मैं वर मंत्री जी से यह जानना चा हंगा कि वह इन बिल के जरिये किन की सुरक्षा करना चाहते हैं। स्राज डालिमया नगर में णान्ति प्रसाद जैन का कंतने है जिसमें मजद्रों का करोड़ों रुपया मारा जा रहा है और उसकी रक्षा करने वाला कोई नहीं है। वहां पर मजदूरों के संबंब में जो रमण एवाई हुजा था विवियन बोस एवाई हुआ था, जिसकी पृष्टि हाई को से हो गई थी। तो मैं पृष्ठना चाहता हं कि वह कीन सा अधिकार है, वह की न में ताकत व शक्ति है जो शान्ति प्रमाद को मजदूरों का वेतन नहीं देने दे रही है ? बार वार इस सदन में, इस सवाल को उ ाया जाता है। ग्राज भी इन सवाल को उठाया गया मगर उन को टाला जा रहा है स्रीर पता नहीं कहां के लिए टाला जा रहा है। तो मैं यह पूछना चाहता हं कि सरकार के पास कोई ताकत नहीं रह गई है जो कि वह एवाई के फैपले को म 1वा सके ? मैं यह भी कहना चाहता हं कि सरकारी कंतर्न है चह में, वहां भी मजदरों की स्विति बहुत खाब है। बिरला का कं नर्न पीतरी में है, हिन्डल में जो ग्रल्युमिनियम का कारखाना है, वहां डेड़ और दो पैने यनिट पर जनता के काम की विजली दी जाती है। जनता के काम के लिए उनकी सिक्योरिटी के लिए सरकार यह विश्रेयक पेश कर रही है और उनकी ताईद करने के लिए खड़ी है। मैं आपके द्वारा सरकार से निवेदन करना चाहता हं कि वह इस बिल के द्वारा जनतंत्र की हत्या कर रही है और यह विधेयक राज्यों और केन्द्र के संबंबों को दूषित करता है। यह विधेयक एक संकेत करता है कि भविष्य में केन्द्र अपनी सरका के लिए ज्यादा ग्रधिकार के लिए लालायित है।

SHRI BHUPESH GUPTA: Have we got the quorum?

THE DEPUTY CHAIRMAN: We have the quorum.

SHRI BHUPESH GUPTA: Let us count because if they want to sit through the lunch hour they should not be sitting in the Central Hall. They should come and sit here.

THE DEPUTY CHAIRMAN: Mr. Bhupesh Gupta, we have got the quorum.

श्री राजनारायण : यह विधेयक स्वतंत्र भारत के मजदूर ग्रान्दोलन ग्रौर उद्योगों के समृचित विकास को कुचलने के लिए सब से वड़ा काला विधेयक है। यह राष्ट्रीय एकता को छिन्नभिन्न करने वाला विधेयक है। हमारे बहुत से माननीय सदस्य यहां पर पूछ सकते हैं कि इतसे राष्ट्रीय एकता किस तरह से छिन्नभिन्न होगी ? माननीया, ग्राप ने ग्राज का अखबार देखा होगा, कल से ही निकल रहा है कि बंगाल सरकार ने केन्द्रीय सरकार के घरमंत्री के ऊतर यह इल्जाम लगाया है कि वह अपने ग्रीधकारों का दुष्पयोग कर नहे हैं ।

SHRI BHUPESH GUPTA: Madam, I invite your attention that it was the Congress Members who said we should sit through and their contribution here is only nine whereas we are more here although we wanted the recess.

THE DEPUTY CHAIRMAN: What you need is only the quorum.

SHRI BHUPESH GUPTA: I know that.

THE DEPUTY CHAIRMAN: All right; you continue, Mr. Rajnarain.

श्री राजनारायण : यह भी रिकार्ड में रहं कि कोरम के वक्त विरोधी पक्ष मौजूद था श्रौर सरकारी पक्ष जिसका विधेयक है, वह कोरम में नहीं था। तो में श्रजं कर रहा था कि यह राष्ट्रीय एकता को छिन्नमिन्न करने वाला विधेयक है। माननीया, आपने देखा होगा कि "घेराव" को यह विधेयक वंद करने वाला है। श्रव हमने वह फोर्स पैदा कर दी है जिस तरह से दिल्ली पुलिस वालों पर केन्द्रीय फोर्स और

श्री राजनारायण]

सीमा फोर्स लाग की गई थी अवको कुचलने के लिए बलाई गई स्रोर 'उने रुचन दिया गया स्रौर इस तरह से पांच लाख हपया खर्न किया। इस तरह न जा ताकत थी चहाय योग शवल पैदा करना चाहते हैं और उसके जरिये वे हम सब को कुवल देना चाहते हैं। तो मैं समझता ह कि जो इसर को कुचलने वाली ताकत है, वह सबसे पहले अपने को ही कुचलने का जरिया पैदा करती है। इतसे मझे कोई शक नहीं है कि ग्राज काग्रेपी नरकार इस बिज के जरिये इसरों को कचलना चाहती है। प्रगर इस तरह की पाजना है तो इनना जबदेस्त जिस्कोट होगा कि राज्य राज्यों के बीच यान्दोलन होगा। राज्य ग्रीर केन्द्र सरकार के बोच में भेद पैदा होगा और राज्य सरकारें इतरे रास्ते पर जावेगी तथा चेन्द्र सरकार दूसरे रास्ते पर जायेगी, यह बात में दाबे के साथ कह सकता है।

मान लीजिये, मानवनीया गेंक्स में केन्द्र की फर्टिलाइजर को फैक्टो है ग्रीर गोरखपुर में जो इस सरकार की पुलिस होगी वह किसी भले आदमी का गिरफ्तार करती है, तो बया वहां की पुलिस उन सीवयो-रिटी फोर्म वालों को गिरफ्तार नहीं कर सकती है। कर सकती है क्योंकि वहां की पुलिस जब देखेगी कि जो सीक्योरि ी, फोसं है वह लेबर एक्टीबीटी, टेड यनियन एक्टि-विद्यों करने के कारण किसी व्यक्ति का गिरपतार कर सकती है तो सी० ग्रार० पी० मा० के अन्दर वहां की पुलिस यह ऋधिकार विल्कल स्रक्षित रखती है कि वह सीक्योरिटी फोर्स के लोगों को स्वतः गिरफ्तार करे और उनको भी जेल के अन्दर ले जाय। इस लिये में श्राप से कहना चाहता है कि राज्य की पूलिस शक्ति के अन्दर दूसरी पुलिस शक्ति पैदा करने की ग्राज कन्द्रोय सरकार कोशिश कर रही है। कन्द्र की सरकार चाहती है कि इस तरह से केन्द्र में एक पुलिस फोसं को कायम कर के सारे राज्यों के ग्रान्दोलनों को

दबादें स्पीर राज्य की सरकारें स्थार स्था ढंग में लाएँड स्रार्डर को कायम करने की बात सोचें तो उनके रास्ते में बाधा खड़ी करें।

श्राज राज्य श्रीर केन्द्र का संवर्ष पैदा कर रही है यह सरकार राज्य श्रीर केन्द्र के संवर्ष को हम चाहते हैं कि यह सरकार हिंगज हिंगज न पैदा करें। जहां तक हमारी ताकत होगी वहां तक हम यरावर इसके लिये प्रयत्नशील रहेंगे कि यह सरकार राज्य श्रीर केन्द्र के सम्बन्धों को विगाड़ न पाये।

माननीया इस समय में एक मतंबा श्री जयप्रकाश नारायण जी की भी याद करता हं ग्रीर सुबह जीएक प्रश्न ग्रीर उसका उत्तर हुआ था, उसकी और भी ग्राप का ध्यान खींचना चाहता है। अमेरीका के कछ लोगों ने यहां दोश करने के बाद बहा कि फोजी णासन णायद भारतवर्ष में हो । एक जो कि महत्वपूर्ण व्यक्ति हमारे देश के माने जायेगे श्री जय प्रकाश नारायण जी. उन्होंने एक बार नहीं, अनेक बार कहा कि हमारा देश फीजी शासन की और जा रहा है उनको एसा लगता है कि गायद यहां फीजी गासन होगा । बया यह विधेयक स्वतः इन इट्यें फ. ग्रपने ग्राप में फीजी ताकत नहीं है। क्या यह एसो मिलिटी आर्गेना-इजेशन नहीं है। यह सेमी मिलिटी श्रीगेंना-इजेशन है। इनके हथियार लिये चायेंगे, इनके हथियारों को सरकार जब चाहेगी तब छीन लेगी, जब चाहेगी, तब देगी ग्रीर एकदम से जिस तरीके से मिलिटी का कानन है उसी कानुन को इस स्पेशल पुलिस के ऊपर भी यह सरकार लागू करने जा रही है। जब से यह विधेयक सरकार इस सदन में प्रन्तुत किये हुये है तब से एक बात बराबर हमारे दिमाग में घर कर रहीं है कि जय-प्रकाश नारायण जीका कहना कहीं स रूप में तो नहीं ग्रा रहा है। चाहे मिलिट्री शासन. उस रूप में हो या न हो जिस रूप में दूसरे मुल्कों में है, अगर एक दूसरे तरह का मिलिटी शासन इस काले विश्वेयक के जरिये, इस नलत विधेयक के जरिये इस जनतंत्र की हत्या करने वाले विधेयक जिस्ये, यह सरकार यहां कायम करने जा रही है। यह एक दोहरा प्रबन्ध है। जब कम्पनी अपने देश में समाप्त होने को थी तो यहां पर दोहरा प्रबन्ध था। ला एंड शार्डर के लिये राज्य सरकारें जिम्मेदार हैं। ग्रव राज्यों में श्री गक्ल ग्रीर श्री चव्हाण की सरकार भी ला ऐंड ब्रार्डर के लिये जिम्मे-दार होगी ग्रीर क्या यह दोहरा प्रबन्ध नहीं है, दोहरा जासन नहीं है । क्या इस दोहरे प्रबन्ध में संवर्ष के बाज नहीं हैं, संघर्ष का स्वरूप विद्यमान नहीं है ! है। इसलिये मैं कहना चाहता हं कि सरकार इस विधयक को वापस ले । ज्वाइन्ट मिलेक्ट कमेटी में यहज भेजने मात्र से मक्सद की प्राप्ति नहीं होगी।

किमिनल प्रोसीजर कोड को अमेंड करता है यह विधेयक । जिस तरह से कल मारनीय पर मंत्री, श्री वव्हाण साहव ने 59 स.० जार० पी० सी० और 54 मी० ग्रार० पो० सी० का हवाला दिया, मैं आपके दवारा कहना चाहता हं कि 59 मी० ग्रार० पी० मी० जोकि स्वतः संविद्यान के अंतंगत अमान्य कर दिया गया है उसकी यह सरकार पनः लाग करना चाहती है इस संसद से, इस पॉलियामेंट से एक कानन वनवा कर के । क्या मंतद के सम्मानित नदस्य ग्रपने कर्तव्यों की भूल जायेंगे ! क्या संपद् के सम्मानित सदस्य जिन्होंने अपथ यहण की है, जिन्होंने संविधान में कुछ अच्छी बातें अपनाई हैं, उन अच्छी बातों को अपनाने के बावज़द भी उनको खोना चाहते हैं।

कुछ सन्मानित सदस्यों ने कहा कि हमने ता एक व्यक्ति को भी गिरफ्तार करने का अधिकार देरखा है. इसलिये अगर

हम किसी पुलिस के व्यक्ति को गिरफ्तार करने का अधिकार दे देते हैं तो इसमें क्या हर्ज है। मैं उनसे पछना चाहता हं कि उनकी वृद्धि के तर्क के अन्दर क्या है। क्या उनकी बढ़ी का तर्क तानाशाही की ग्रोर नहीं जा रहा है। सही है कि सी० ग्रार० पी० सी० में एक व्यक्ति को यह हक हासिल है कि वह कागनिजेबिल अफ्रेंस करने वले किसी व्यक्ति को गिरफ्तार कर ले ग्रीर उनको **ले जा क**र के पुलिस के सुपूर्व कर सकता है। मगर हमारे संविधान में आज वह व्यवस्था बदल गई है। याज संविधात में कह दिया गया है कि अगर कोई भी गिरपतार होगा तो गिरपतार होने के बाद उसको कहीं दूसरी जगह नहीं ले जाया जा सकता और रीजनेबिल टाइम याने जाने का छोड़ कर के विद इन 24 ग्रावर्स उतको नियरेस्ट मजिस्ट्रेट के सामने ले जाना लाब नी डोगा।

माननीया, आप जानती हैं कि कांग्रेस शासन में तीस बार कम से कम हम गिरफ्तार हो चुके हैं सब को जोड़ कर और जो अभी लखनऊ में गिरफ्तार हुए उसको भी जोड़ कर।

THE DEPUTY CHAIRMAN: Mr. Rajnarain, please wind up now.

श्री राजनारायण : तो मजिस्ट्रेट तो छोटका गिरपतार करता है, मगर हाई कोर्ट से हम छूट जाते हैं, सुप्रीम कोर्ट से हम छट जाते हैं। जब डा० लोहिया का मुकदमा सुप्रीम कोर्ट में आया है तब सरकार ने अपनी बदनामी के डर से उस मुकदमें को वापस लिया है।

उपसभापति : श्रव श्राप समाप्त कीजिये।

श्री राजनारायण : तो मैं आपके द्वारा कहना चाहता हूं कि सी० आर० पी० सी० को अमेंड करने वाला यह काला विशेयक [श्रो राजनारायण]

हर्गिज हर्गिज यहां पर नहीं ग्राने देना चाहिये। ग्रीर इसको रोकने की सदबद्धि इस सरकार में पैदा होनी चाहिये। सरकार को स्वतः इस विधेयक को वापस लेना चाहिये । ग्रौर ग्रगर सरकार स्टतः इस विधेयक को वापस नहीं लेगी, तो माननीया मैं बहत ही दु:ख के साथ गांधी जी का एक वाक्य सुनाना चाहता हं। "सुधार की गरज होती है खुद सुधारक को।" यह गांधी जी ने कहा भा, बापू ने कहा है। ग्रीर जिस समाज को यह सुधारना चाहता है, उससे उसको तिरस्कार, अपमान और जिन्दगी की जोखिम के लिये भी तैयार रहना चाहिये। आज मैं इसी तरह से जो कांग्रेस साइड में बैठे हये मिल्न हैं उनके जरिये अपमान, तिरस्कार ग्रौर जिन्दगी का जोखिम उठाने के लिये हर वक्त अपने को तैयार रखता हं। क्योंकि हम तो ग्रपने को सुधारक मानकर सुधारना चाहते हैं इस दल को . . .

उपसभाषति : ग्रव ग्राप समाप्त कीजिये ।

श्री राजनारायण: ... श्रौर उन व्यक्तियों को जो श्राज इस सारे देश को सत्यानाश के मार्ग पर ले जा रहे हैं श्रौर सत्यानाश को एसी श्रग्नि को ज्वाला भड़का रहे हैं जिसमें सब लोग जलकर के खाक हो जायेंगे।

उपसभापति : समाप्त कीजिये ।

श्री राजारमण : गांधी जी ने जो कानपुर में . . .

THE DEPUTY CHAIRMAN: You have spoken for 45 minutes.

SHRI RAJNARAIN: I am not repeating the points.

THE DEPUTY CHAIRMAN: That is all right. The Business Advisory Committee allowed one day for this. There must be some limit to this.

श्री राजनारायणः गांधी जी का वाक्य सुन लीजिये, ग्रापके लिये हितकर होगा...

THE DEPUTY CHAIRMAN: Ycm cannot tell the Chair to sit down.

SHRI RAJNARAIN: I request you .

THE DEPUTY CHAIRMAN: There must be some limit to everything. You have spoken for about 4* minutes. I am requesting you.

SHRI RAJNARAIN; You must allow me some time. Give me some time.

THE DEPUTY CHAIRMAN: Pleas* wind up now. I have one more speaker after you.

श्री राजनारायण : हां, तो मैं सभी सम्मानित सदस्यों से कहना चाहता हूं ग्रीर मैं केवल चेयर की श्रीर देखना चाहता हूं, पीछे, इधर इधर नहीं । .

उपसभाषित : मैं रिक्वैंस्ट करती हूं तब भी आप सुनते नहीं हैं।

श्री राजनारायण : मैं चूंकि घरमंती, श्री शुक्ला जी की मोहब्बत रखता हूं दिल में, इसलिये मैं चाहता हूं कि हमारी बात . . .

THE DEPUTY CHAIRMAN: Even if you do not finish, I will pass out to the next Member. You have spoken enough.

श्री राजनारायण : ...वे सुन कें ग्रीर हमारी बात सुनने के बाद शायद शुक्ला जी समझ जायें कि उनके लिये यह विश्वेयक वापस कर लेना उत्तम होगा । तो कानपुर में मजदूरों पर गोली चल गई थी ग्रीर तब गांधी जी जीवित थे।

THE DEPUTY CHAIRMAN: That will do. Mr. Sen Gupta.

श्री राजनार। बार) उस पर गांधी जी ने कहा था कि श्रगर इंकी हिंसा के बिना भी राज काज का चलना मुश्किल है तो मैं सत्या-ग्रहियों से कहूंगा कि वे राज काज में शामिल ही न हों।

THE DEPUTY CHAIRMAN: I am requesting you, please give a chance to somebody else. Mr. Sen Gupta.

श्री राजनारायण: क्या ग्राज यह सर-कार शक्ति के बल पर, ताकत के बल पर सारे मजदूर ग्रान्दोलन को कुचलने की कुचेष्टा नहीं कर रही है।

THE DEPUTY CHAIRMAN: I have called Mr. Sen Gupta.

श्री राजनारायण : इसलिये मैं कहना चाहता हूं कि इस विधेयक को सरकार वापस ले ले क्योंकि इसके ज्वाइंट सिलेक्ट कमेटी में जाने से कोई फायदा होने वाला नहीं है।

THE DEPUTY CHAIRMAN: Please do not take down the proceedings. Mr. Sen Gupta, please begin.

Shri Rajnarain continued to speak.

SHRI D. L. SEN GUPTA. (West Bengal): Madam Deputy Chairman, I stand to oppose this Bill. Since I have promised to be very brief, I shall only try to underline the points which I consider to be of vital importance for being considered by the Select Committee which is going to be appointed.

From paragraph 3 of the Financial Memorandum it would appear that initially 7 battalions of the Central Industrial Security Force will be raised. As regards these 7 battalions, •n going through the Bill it appears that their function is a police function, and it has been very ably argued by other speakers of the opposition and 1 fully agree with them that you

cannot create a police force by a Central legislation to work in the States since police is absolutely and exclusively a State affair. That is one part of the thing. Here constitutional illegality is involved. I do not like to dilate on this point.

THE VICE-CHAIRMAN (SHRI M. P. BHARGAVA) in the Chair.

I would like to draw the attention of the Members of the House as also the Select Committee to the huge expenditure that this organisation will have to incur, namely Rs. 155 lakhs of which the recurring expenditure will be Rs. 118 lakhs, or in other words Rs. 1 crore 18 lakhs. Whether that is necessary . .

श्री राजनारायण : श्रीमन्, इस समय कोरम नहीं है सदन में ।

SHRI BHUPESH GUPTA: At lunch-time quorum is not there. Why are you insisting on it? We are not opposed to sitting here.

THE VICE-CHAIRMAN (SHRI M. P. BHARGAVA): It is just a matter of seven minutes more. Let us finish.

श्री राजनारायण : कोरम का सवाल उठगया तो कोरम हो । ियम के मुताबिक . . .

SHRI BHUPESH GUPTA: Better adjourn. People are hungry. They are good people. They are going away for food.

THE VICE-CHAIRMAN (SHRI M. P. BHARGAVA): You continue.

SHRI D. L. SEN GUPTA: If there is no quorum, even then you are asking me to speak.

THE VICE-CHAIRMAN (SHRI M. P. BHARGAVA): Let the quorum bell be rung.

SHRI BHUPESH GUPTA: Again they will go out.

THE VICE-CHAIRMAN (SHRI M: P. BHARGAVA); You continue, Mr. Sen Gupta.

SHRI RAJNARAIN: If there is an illegal | i run and owned, by the Government before the order, you should not obey.

SHRI BHUPESH GUPTA: It is wonderful even the Deputy Chairman went away.

SHRI D. L. SEN GUPTA: When the hon. Minister of State piloted this Bill he tried to make out the matter as very simple and plain. But our very respected friend, Mr. Akbar Ali Khan, in his speech has tried to make out a point, namely, that this Bill is necessary to avoid sabotage. His point was since there was sabotage in public Institutions, in Government institutions, to avoid that this Bill was necessary. I am one with Mr. Akbar Ali Khan that every precaution should be taken for safeguarding our national property. But that is not the point here. The point is ivhether this Bill serves that purpose.

श्री राजनारायण : ग्रब भी कोरम ∙नहीं है।

THE VICE-CHAIRMAN: (SHRI M. P. BHARGAVA): The bell has not stopped ringing.

SHRI D. L. SEN GUPTA: My point is this that if a Bill of this nature is passed, that will increase the number of sabotage instead of stopping it. The very Bill is a challenge to our security. It is not the Central Industrial Security Force Bill but it is a challenge to industrial security itself. My submission before this House is this. No sabotage can be stopped by the security staff. Sabotage can be stopped by the spontaneous, willing and intelligent co-operation of the workmen employed in such institutions. Do not start with the premise that the workmen there are not as much patriotic as you are. Leave this matter to them. Take them into confidence, and they will be more effective than this Industrial Security Force itself. I do not understand what is the scheme of this Bill, whether this Industrial Security Force will be posted at every establishment

sabotage takes place or after the sabotage takes place. When? It is impossible to place this force in every department along with every machine to stop the sabotage. The» the lay-out of the machine has got to be changed. Machines are so placed that, say, four workers can stand and do the work. Where the space is for four men, how can the security staff be put on guard after these persons near the machine? If they are outside, if they are in the office, how do you stop a sabotage in the factory? If they come after the sabotage, what is the effectiveness of such a staff? When you have created the security staff, the workmen may take it as a challenge to their loyalty though they may not be unpatriotic.

Having considered this matter both I from the point of view of our friend, Mr. Akbar Ali Khan and of the interest of the country, I am strongly of the opinion that this is an ill-advised Bill. This Bill will not serve its purpose. Rather it will be something very dangerous to try upon. even to take a chance as an experiment. In this context I would refer to the speech of Mr. Chavan, the Home Minister, the other day. He referred to the Railway Security staff. A similar Bill is there for them also. But have they been able to stop any act of sabotage? Then why so many railway accidents occur? Why do yo« hear that sabotage is suspected? I want to know whether there is one single instance to their credit in which they could detect a sabotage. U is not possible. The country belongs to the people. The country does not belong to the few Ministers or those on the congress side. The people will guard their own property. The workers themselves will guard their property. You have got to start from there. If you start from there, then only you will find a solution. Otherwise you will offer no solution.

Mr. Vice-Chairman, I shall draw your attention to clauses 8 and 18 of this Bill. Clause 8 says:

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"Subject to the provisions article 311 of the Constitution and to such rules as the Central Gov ernment may make under this Act, any superior officer may-

(ii) award any one or more of the following punishments to any member of the Force who discharges his duty in a careless or negligent manner, or who by any act of his own renders himself". etc.

Now, it is very interesting. The Minister is very fond of carelessness or negligence. For acting in a careless and negligent manner, a person will be punished. He is not being punished for insubordination, he is not being punished for fraud, he is not being punished for any act of indiscipline. 'Careless or negligent manner' is too subtle and too wide a term. What he wants here is this. We find here that a man will be punished more than once, awarded 'any one or more of the following punishments'. For an offence, a man can be given two punishments. It means double jeopardy. You give two punishments for one offence. But in clause 18 you will And something inconsistent with this being provided. That clause deals with penalties for neglect of duty, etc. The proviso to clause 18 says:

"Provided that no person shall be punished twice for the same offence."

Here, you may say, I can give you two punishments, three punishments; I can punish you twice. What is the difference between awarding two punishments and punishing twice? This is a provision which has got to be looked into very carefully, and I never, for a moment, subscribe to the view.

THE VICE-CHAIRMAN (SHRI M. P. BHARGAVA): Mr. Sen Gupta, have you finished?

SHRI D. L. SEN GUPTA: I will take a little more time.

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THE VICE-CHAIRMAN (SHRI M. P. BHARGAVA): The House standi adjourned till 2.30 P.M.

> The House then adjourned for lunch at thirty minute* past one of the clock

The House reassembled after lunch at halfpast two of the clock, THE DEPUTY CHAIRMAN in the Chair.

SHRI D. L. SEN GUPTA: Madam Deputy Chairman, I am almost completing m_v speech.

I was referring to clauses 8, 12 and 18. In clause 8 there is a provision for one or more punishments for offences like negligence or carelessness in duty, whereas the proviso to clause 18 says:

"No person shall be punished twice for the same offence."

In our Constitution also, double jeopardy is prohibited. I do not know exactly what the Minister mean, by 'more than one punishment' which are-

- "(a) fine to any amount not exceeding seven days' pay or deduction in pay scale;
- (b) confinement to quarters for a period not exceeding fourteen days with or without punishment, drill, exaa guard, fatigue or other duty;
- (c) removal from any office of distinction or deprivation of any special emolument."

Now, so far as the functions and authority of the Force are concerned, they are too large and you will find them in clauses 10, 11 and 12: Now, power to arrest without warrant is provided in clause 11 which says:

"(1) Any superior officer or member of the Force may, without any order from a Magistrate and without a warrant, arrest".

[Shri D. L. Sen Gupta.]

(a) any person who has been concerned in an offence relating to any industrial undertaking referred to in clause (b) or clause (c) of section 10 punishable with imprisonment for a term exeeding six months, or against whom a reasonable suspicion exists of his having been so concerned;"

If even on a reasonable suspicion somebody may be arrested without a warrant it is too big thing. Madam, I submit that this power should be given with caution. This is a reckless way of giving power, and as I have already submitted, this will not serve the purpose; it will encourage the employees to create sabotage, destruction or loss of the property which otherwise also can be guarded.

SHRI TRILOKI SINGH (Uttar Pradesh): Madam Deputy Chairman, this Bill, from the name that appears on it, seems very innocent, the Central Industrial Security Force Bill. There have been, since the advent of British rule in India, Central industrial undertakings spread throughout the length and breadth of this country. Madam, we are not to forget that for at least 100 years before this Bill is put on the Statute Book, there have been railway workshops, ordnance factories etc. But at no time was it thought necessary and expedient to create a Force like the Central Security Force. That shows after independence. that lawlessness has been growing in this country, and that it has not been possible for the Governments, both at the States and at the Central level, to check growing lawlessness. If I were to draw your attention to the provisions of clause 19," it would be seen that this Force is more or less to be created on the lines of the Police force. Clause 19 lays down:

"The Police (Incitement to Disaffection) Act, 1922, shall apply to members of the Force as it applies to members of a police force."

The provision under this clause lays at rest the controversy whether the Force that has to be created under the provisions of this Bill will be something like the police force which has been in existence all these year* or not. Let me point out, with your permission, Madam, why for the first time, after more than 150 years of British rule in India, it was only in 1922 that a measure like the Police (Incitement to Disaffection) Act. was put on the Statute Book. Hon. Members would recall that in the later stages of the Non-cooperation movement started by Mahatma Gandhi, the Congress tried to create disaffection in the army and the police. Till 1922 it was not an offence to ask a policeman to go on strike, to ask him to give up service or to revolt. But because the Non-cooperation movement in its later stages called upon the people to enter into the cantonments and the police lines and to ask the police and the military to disobey Government's orders that this Police (Incitement Disaffection) Act was passed. We are going to apply it in toto to the Force t'o be created under this Bill.

My objection, Madam, is this that in view of the Central Government's admission that it has not been possible for it to maintain law and order with the help of the machinery already in existence, it is going to create another Force. What for? Not to keep watch and ward over their property. If it had been confined only to the functions and duties of keeping watch and ward over Government property, I would have had no objection to it. Not only that. This Bill applies also to industrial undertakings of the State Governments. There is a provision in the Bill that in case any State Government so wishes, it can seek the help of this Force. The State Government is already in possession of a police force. I wonder if the Central Government proposes to dispense with the police force as it exists today. But through the provisions of this Bill, an effort is made

that this Force might very well take up the work of guarding the interests (' the industrial undertakings set-up by the State Governments.

The whole question is whether it is necessary or not at the moment to create a parallel police force. According to the Government of India, it is necessary. For a man like me, it is not necessary, it encroaches upon the rights and privileges and duties, as laid down in the Constitution, pertaining to the State Governments. It would lead to unnecessary friction between the two authorities, the State Governments and the Centre. And 1 do not want that there should be any occasion in which the differences between the Centre and the State Governments take that shape.

You will see, Madam, that the Bill seeks to empower an officer under clauses 11 and 12 to arrest a person without warrant and also make search. Naturally, Madam, these arrests and these searches will not be confined within the fcur corners Or the boundaries of the industrial undertakings which this Bill seeks to protect. A man living at Lucknow, outside the jurisdiction of officer of the Security Force or outside his compound, can be arrested by a Central Industrial Secu-rty Force officer posted at Agra, or his premises searched. It will not be left to the local police, which It is their duty and which duty if this Bill were not put on the State Book, would have been performed by them and which has been performed by them all these years.

Madam, I went through the Statement of Objects and Reasons and tried to read between the lines to find out whether there has been one single case wherein the State police had refused or failed to exercise its duty imposed upon it by the Constitution and by so many Acts to afford proper protection to the Central Government undertakings. Where is the necessity of it? It may be that in his reply, the Home Minister's number two might very well enlighten this august House

that there have been cases, or at least one instance, wherein the local police had failed to provide adequate protection to a Central Government undertaking. If there has been no case, then I do not .find any reason whatsoever for any consideration being given to the Bill.

I know, Madam, that the Congress Party here is in power. How long will it remain in power, I do not know.

AN HON. MEMBER: Three months.

SHRI TRILOKI SINGH: aaonths or ten months I am not bothered about it. But there is one danger that I It has become a common practice with the lawmakers after independence that they provide in every Bill brought Legislature a provision before the for~protection to the persons charged with carrying out the provisions of the Bill anything done in good faith. The for criminal law is there. It affords ample protection to the officers of the State to take certain actions in the discharge of then-duties. They cannot be hauled up easily for their actions. Madam, you must have seen in, your long experience of public life—you are one of the presiding deities of this august House—that it has become a common practice for every Bill to contain this clause. What ahout -f!»fe Criminal Procedure Code? Why not repeal it? It mean? that in democracy in India, which is peculiar to conditions, our own traditions, genius or whatever environments and our friends on the ' other side might like to call it, a. public servant needs greater protection in the discharge of his duties a public servant, say, in than United Kingdom or the United States of America.

SHRI SYED AHMAD (Madhya Pradesh): ThafT5r5tection is afforded to bona fide public servants in all the countriSs of The world in the discharge of their duty.

SHRI TRILOKI SINGH: Only by one law. not in every law that has been passed there. I would like the hon.

Member to go through the Georgain Acts, Victoria Acts and oher Acts. Let him point out one single case except during the times of war. Madam, I would like to draw the attention of this House to the atrocities committed by the Britishers in the days of the Rowlatt Act. and in 1919 an Indemnity Bill was brought before the Indian Legislative Council, and that Bill, if my friends will bear with me for one minute, was opposed not only by Pt. Madan Mohan Malaviya, by Vithal-bhai Patel, by Sir Tej Bahadur Sapru, by Sir Abdur Rahim, but by each and every non-official Indian who was a Member of the Indian Legislative Council those days. And the pictures of those that adorn the Central Hall are meant to serve as a beacon light and inspiration to those who have come after them and to those who have been called upon to administer the affairs of thFjrbig country, here as servants of this august House or as Members of the Lok SatSha. It is up to us, Madam, to see that the traditions built by these noble sons of India are not set at naught by our efforts. Therefore. 1 would like to remind my hon. friends on the other side that the Indemnity Act put on the Statute Book by the old British Government in 1919 after the enactment of the Rowlatt Act had to be repealed. I feel ashamed, Madam, to be a party to any such provision.

Madam, I am not prepared *o give that protection to a public servant. The Cr. P. C. makes ample provision for it. What does this mean? It means encouragement to a Government servant to do what he likes. And we provide that the aggrieved party will nave no remedy in a court of law. i had this grievance against the U.P. Government also when I had the honour and privilege to serve as a Member of the U.P. Legislative Assembly. It was not once, twice or thrice but for a number Of years that I expressed myself against these special privileges, and here too I would liks to draw your attention, and through you, the attention of this august House, that have a security force by all

means, but do not give special protection to those officers of the Government whom this Bill is going to empower to arrest without a warrant and to search without warrant. This is a danger to democracy, and democracy in India is in a tottering stage, 1 regret to say. I am sorry to say that the values for which I have stood all these years, all my life, inside the Congress and outside it are gradually disappearing one by one, and I am a mute witness and a silent spectator of all that. I would like, through you, Madam, most humbly to request the hon. Members of this august House to give their thought to these great values set by national leaders who came before us. We are not to give them a go-by. In our hurry, in our anxiety that We are all powerful we should not act in an arbitrary manner.

With these words, Madam, I beg to support the amendment or the motion moved by he Minister in charge of this Bili that a reference to the select Committee be made....

SHRI P. K. KUMARAN (Andhra Pradesh): To bury it.

SHRI TRILOKI SINGH: . . . I would not be sorry if they bury it. But if they do not bury it, let them at least strike out some of the obnoxious provisions to which I have drawn your attention.

THE DEPUTY CHAIRMAN: Mr. Bhupesh Gupta.

SHRI BHUPESH GUPTA: Madam Deputy Chairman

DIWAN CHAMAN LALL (Punjab); May I rise on a point of order before my hon. friend speaks? The point of order is that we have no rules regarding making reference to Joint Select Committee on that particular basis. And that is the reason why, you will notice, that in Mr. Chavan's amendment for reference of the Bill to the Joint Select Committee in paragraph 3 he said:

That in other respects, the Rules of Procedure of this House relating to Select Committees shall apply with such variations and modifications as the Chairman may make;".

Now I do suggest that my hon. friend ought to hold over this particular Bill until the Rules Committee has reported to this House regarding rules referring the Bill to a Joint Select Committee.

SHRI BHUPESH GUPTA: I support what Diwan Chaman Lall has said.

THE DEPUTY CHAIRMAN: We have rules for the Joint Committee and 1 think the Select Committee rules applied to that. So I do not think there is much in what he says.

DIWAN CHAMAN LALL: Madam, 1 beg your pardon. The ruling that you have given Only refers to Select Committees. It does not apply to Joint Select Committees. There are no rules referring to Joint Select Committees and that is the reason why my hon. friend, the Home Minister, has come forward with an amendment and the amendment is contained in paragraph 3—" . . . shall apply with such variations and modifications ai the Chairman may make."

THE DEPUTY CHAIRMAN: 1 think "the form is in order as made.

SHRI TRTLOKI SINGH: May 1 draw your attention to Rule 93(1) of the Rules of Procedure printed on page 26, if you have got the same edition as I have, which read: "... after the presentation of the final report of a Select Committee of the Council, or a Joint Committee of the House".

THE MINISTER OF STATE . IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA): It means Joint Committee.

THE DEPUTY CHAIRMAN: That's it, yei.

SHRI BHUPESH GUPTA: Yon have not accepted it? Anyway, a good effort I always support.

SHRI AKBAR ALI KHAN (Andhra Pradesh): Shri Bhupesh Gupta is aa experienced man and I do not think he should take more than five minutes.

SHRI BHUPESH GUPTA: Because I am experienced, I can take five hours......

THE DEPUTY CHAIRMAN: He will take much less than that.

SHRI BHUPESH GUPTA: I aw very glad he said that, that I was experienced. Now, Madam, in the beginning when the Bill was introduced, we expressed our feelings very strongly—perhaps some hon. Members thought that we were being needlessly obstructive over this matter-because the Bill came wearing a false maak, namely, it called itself "Central Industrial Security Force." But since we have a hypocritical Government, we have hypocritical title also given to the Bills. Therefore, I think the hon. Members who have not carefully gone through the provisions of th» Bill, felt that we are unreasonably constructing the passage of what looks like a non-controversial, innocent measure. I do not blame them, because after all, you cannot belong to the Congress Party and yet show anything but ignorance in certain matters. But, Madam Deputy Chairman, you will now understand why we oppose it. As the discussions started, it was very clear that some knowledgeable Members opposite, sitting ia the ruling party, also expressed very grave doubts. Later on, in the course of the discussions, many points were' made and ultimately, the Home Minia-ter had to call a meeting of gome of those who spoke in this House in order to find out exactly what the Bill meant and What were the contentions of those whose spoke on the Bill from both sides of the House. And later on he decided to modify the Government's stand, namely, that the Bill should Z* t? a Joint Select Committee. Yet,

[Shri Bhupesh Gupta.]

week the Government came with a very set mind that the Bill should be passed in one single day, without having to counter much opposition from either side of the House. These were miscalculations borne out of an anti-people, anti-democratic 'and bureaucratic attitude towards the problems facing the nation. I hope we of the Opposition will now be -understood even by those people who do not see eye to eve with us. On the first day, when this Bill came, we tried to the best of our ability to uphold a good cause, the cause of defence of civil liberties, defence of the Constitution, defence of the States' autonomy and defence of fundamental rights.

SHRIMATI LALITHA (RAJGO-i ALAN) (Madras): I have a submission to make, Madam our learned friend, Mr. Bhupesh Gupta, is a Member of the Joint Select Committee on this Bill and I would request Mr. Bhupesh Gupta, through you, that it is better for him to listen to the opinion of other Members so that he can present his opinion in the Joint Select Committee after knowing the opinions of all Members here. That would make him more informative.

THE DEPUTY CHAIRMAN: But Mr. Bhupesh Gupta likes to listen to his own opinion.

SHRI BHUPESH GUPTA: No.

SHRIMATI LALITHA (RAJAGO-PALAN): I think he should give his time to some other Member . . .

SHRI AKBAR ALI KHAN: He is riot so generous.

SHRI BHUPESH GUPTA: I assure you that if the hon. lady speaks for one hour on this Bill, I shall sit down. But are you ready?

THE DEPUTY CHAIRMAN: You should not ask her to speak for one hour.

SHRI BHUPESH GUPTA: But, Madam, have you come across any lady Member speaking for less than one hour to put forward her point?

THE DEPUTY CHAIRMAN: Then you are a lady.

SHRI BHUPESH GUPTA: All right, then I am a lady. Now a lady has discovered it. Anyhow, Madam, I may tell you that I am not interested in listening to my own opinion because I know my opinion. Why should I have an extra process? But I want you, since the matter is being considered, to understand why we oppose it so much. We have not accepted the principle of the Bill. That is why even though I have been named for the Select Committee, I am speaking. If I had accepted the principle of the Bill. probably I would noit have spoken. We shall fight the Bill in this House; we shall fight the Bill in the Select Committee; we shall fight the Bill everywhere, at the Centre and in the States. We shall fight the Bill ultimately if it comes here also, Well, that is very very clear. We reject the abominable principles of this Bill. That is why I am speaking. Now I am quite conscious of the convention that generally applies when the Members accept In principles the Bill, that those who go to the Select Committee do not speak here. But here, as in the case of the Preventive Detention Act, those Members who have been mentioned for the Select Committee, have also decided to speak

SHRI AKBAR ALI KHAN: If you do not accept the principle, do not join the Joint Select Committee.

SHRI BHUPESH GUPTA: Both . . .

SHRI AKBAR ALI KHAN: If you do not accept the principle, you should withdraw from it.

SHRI BHUPESH GUPTA: No.

र्थाः राजनारायण : जब सरकार की तरफ से ऐसा ग्राश्वासन हो कि सेलेक्ट कमेटी में भी हम इस बिल का मर्डर कर सकते हैं।

SHRI BHUPESH GUPTA: We shall chase your Government wherever you

are. We shall not leave you free. We shall go to the Heavens, we shall go to Hell with you till we have it out with you. (Interruption) To Hell Or Heaven with this Congress, but it must be attacked and finished everywhere.

Now, Madam Deputy Chairman, the first point that I wish to make about this Bill is that it touches on the principles of th2 Constitution. Now, I know that Constitutional issues are not to be decided by this House. The Supreme Court is the competent authority to decide the Constitutionality or otherwise of a measure of this kind. I concede that point. But I must invite your attention to the *obiter* dicta of the Supreme Court in certain judgments. In one of its judgments, the Supreme Court Bench said that such matters should be considered by publicmen. Thej' say that we are not here to consider it but that it is something for the publicmen to consider. Now there are occasions and there are certain matters when publicmen, notably the Members of Parliament and legislatures are called upon to reflect over certain propositions before them and see whether it is within their competence to pass, all the more because nobody can prevent us at this moment from undertaking this legislation and passing it. Even if it is, assuming for a moment, 100 per cent invalid from the point of view of the Constitution, you will have the sovereign right to pass it. I am not questioning this right. As you know, I stand for the sovereignty of the Parliament insofar as it conforms to democratic standards. But precisely because we have the, shall we say, prerogative or the privilege of enacting a legislation of this kind, regardless of whether we are competent or not it stands to reason that we apply our mind much more seriously, look into the matter and see whether we have the competence to enact such a legislation. Therefore, quite apart from the question of legal or Constitutional validity or otherwise of this particular measure, the very first submission I wish to

make before the House is that this House will think seriously if it is competent to undertake this legislation in terms of the Constitution. I have already conceded that you can be rigid and go ahead with it, but then you have the moral duty, you have the fundamental duty to ask yourself honestly whether what you are doing is authorised by the Constitution. Here we are sovereign; hence we must be more responsible. Why do I say so? I have the Constitution before me. How do we legislate? The scheme of the Constitution lavs down the rule for legislation. Article 246 of the Constitution says about the legislative powers or competence of the Parliament. Here it is

"Notwithstanding anything in clause (2) and (3), Parliament has exclusive power to make laws with respect to any of the matters List I in the enumerated in Seventh Schedule (in this Constitution referred to as the 'Union List')". Therefore we have power to legislate on any item or any Entry in List I. It is beyond dispute.

" (2) Not withstanding anything in clause (3), Parliament and subject to clause (1), the Legislature of any State have power to make laws, etc."—

That is about the State Legislatures—

"(3) Subject to clause (1) and (J), the Legislature of any State.....

has exclusive power to make laws." It relates to how they can pass laws. We are more concerned with article 246 here. Let us go to the Schedule. There you will find that in the Union List there is Entry No. 97. We are told by the Law Minister that this Bill is being proposed under Entry 32. What does it says:

"Property of the Union and the revenue therefrom".

You have to read this conjunctively, not disjunctively. That is very very important because it is not written Property of the Indian Union or revenue therefrom'. It says:

[Shri Bhupesh Gupta.]

"Property of the Union iand the revenue (herefrom, but as regards property situated in a State specified in Part A or Part B of the First Schedule subject to legislation by the State, save in so far as Parliament by law otherwise provides."

This is the only article to which they can take recourse in order to justify their sponsoring this measure. Naturally we have to examine this particular article from the constitutional angle, from the legal angle, from the point of view of the normal rules of interpretation of Statutes. First of all you hava to keep in mind that when they say 'Property of the Union and revenue therefrom' the Bill has in mind certain types of property from which revenue accrues; otherwise they would have put disjunctively in this matter, nor does it mean any property. For example, there are the General Post Offices. Now it remains to be debated as to what exactly the words mean. The Supreme Court will certainly go into this question but this, according to me implies in a narrow sense certain types of property, not every property or undertaking that comes up in the public sector either as a Government company under Section 670 of the Companies Act or otherwise. This is the first point I make

You are enlarging the scope oi Entry 32. assuming but not admitting that the Entry applies to this particular move that you have taken here in sponsoring this measure. It says:

"But as regards property situated in a State..... subject legisla to tion of the State".

Now therefore when the Constitution-makers provided for this kind of legislation on the part of the Central Parliament in regard to certain property, they naturally were not unaware that some of the property in regard to which provision was made, might be situated in the States of the Indian Union. Therefore Ihey had it laid down 'subject to the legislation

by the State'. Therefore when you make a law of this kind here, when I judge my competence for sponsoring a measure of this kind, I should also at the same time keep in my view what is the position in the State—the position actual and the position potential. I should not only take into account the existing laws that are inside the State but also the probable course the State may take in dealing with such legislative measures. Quite clearly the Central Government here has not paid any heed whatsoever to this aspect of the matter. Then of course there is a saving proviso which they may use for this purpose—'Save in so far as Parliament by law otherwise provides'. This relates to something which empowers the Parliament—we have no power whatsoever—in order to empower us to undertake a legislation which in terms of the Constitution we are not competent te undertake. Assuming for example that you are applying both, making a legislation here and at the same time you are empowering the Parliament to undertake the legislation which otherwise you are not competent to undertake. if that is so, then another rule of interpretation comes in. In any scheme of Constitution or fundamental law of the land, you cannot interpret law in such a manner or exercise your legislative and executive power in such a manner as ta detract from the fundamental position or postulated principles of the Constitution. In other words you cannot undertake a legislation under the Constitution here which abridges the powers of the State. Yet if this legislation goes, it means not only by implication but by overtly you are abridging the powers of the State which we are not under the Constitution authorised to to do here in this House.

Therefore it is very essential that of all places, in this House of the Council of States, we must be particularly keen on studying such matters and be sensitive to what we are

and we must see again and again 1 whether having got the authority of a sovereign nature to legislate, if we are not over-reaching ourselves, we are acting beyond our competence. If we take recourse to Entry 32 in the Union List and then pass this law, the scheme of the law itself would show, to say the least, that it creates a concurrent jurisdiction with the State Government in certain matters within the State concerned. We are in short entering into the Concurrent List without having the authority to do so. That is another point.

I come to the Bill. You will see that List II of the Seventh Schedule is supposed to be the exclusive list in regard to which the powers are enjoyed only by the State Governments and not by the Centre. It is not Concurrent List. Now 'Public Order' is the first item in the List. Now it is said in Entry 1 in List II—State List;

"Public order (but not including the use of naval, military or air force or any other armed forces of the Union in aid of the civil power)."

That is to say, Public order, in so far as it does not involve naval, military or air forces, comes within the exclusive jurisdiction of the State Governments, of the States of the Indian Union. The question of Concurrent jurisdiction does not arise. In fact, it is precluded by a specific entry in a specific list under specific provisions of the Constitution. The question arises whether the scheme answers the definition of 'Tublic order". Madam Deputy Chairman, see now; by implication and even explicitly a number of provisions of this particular Bill, especially the deployment and use of the Security Force with patently police functions in its possession, involve 'Public order' clearly. Therefore, I say, with whatever the disguise, whatever the mask, whatever the cover, you are creating an authority under the law, which you cannot create, and investing that authority with power to staal with <miain mat-

within ters. which come not vour exclusive jurisdiction, not even within your concurrent jurisdiction, but come within the exclusive jurisdiction of the States. Hence it is repugnant to the scheme and understanding and, above all, the underlying principles of the Constitution. Madam Deputy can refute that Chairman, now you point. Hon. Members can refute that point that "Public order" is not by saying Well, let them say so although involved. some of the things would involve "Public order". Suppose there is a rowdy scene in a factory, in a public undertaking, within the premises of that public undertaking, suppose there is a» apprehension of destruction of property, well, this is only one side of it. There is another side of it and it is Therefore. public disorder. Madam Deputy Chairman, the issue is not what percentage is public disorder or not. Anything that relates to public disorder or "Public nust, subject to certain limitations order" under the Constitution, fall within the proof the State Governments. vince' Therefore, the issue is not that one must judge whether it is 50 per cent "Public order" or 50 per cent some other thing. The issue is whether it is essentially a matter which, in of a the normal course of behaviour State, is considered to be a matter under "Public order" and is dealt with as such State police force. That is the by the issue here, you see.

SHRI T. CHENGALVAROYAJ* (Madras): Madam Deputy Chairman, will the hon. Member know that "Public order" relates to the maintenance of peace in a public place? There are ever so many decisions.

SHRI BHUPESH GUPTA: Well, "Public order", I do not accept your definition. I am talking now purely in terms of the Constitution. Mind you, I am not dealing now with the legal thing as such, dealing with various aspects. I am taking my stand on the provisions to impress upon the House how difficult it is for us to swallow the suggestion that we are

[Shri K. P. Mallikarjunudu.] competent to do so. Now therefore, if it is "Public order", if there is an iota of "Public order" in it, well, in such a case you are not entitled to undertake this legislation, and by reading the 21 clauses of the Bill you will find that a good deal of matter involving "Public order" is incorporated in the Bill.

SHRI K. P. MALLIKARJUNUDU (Andhra Pradesh): There is the rule of pith and substance. You must look to the substance of the Bill and not to a particular provision. Suppose one provision impinges on "Public order", even then it may be valid legislation in view of the rule of pith and substance. I can quote . . .

SHRI BHUPESH GUPTA: No, I will come to that.

SHRI AKBAR ALI KHAN: He is a very experienced lawyer; we are trying to inform you of the correct positron of law.

SHRI K. P. MALLIKARJUNUDU: I can quote . . .

SHRI BHUPESH GUPTA; We both are briefless barristers. Let us talk as men of common clay; let us not try to be very big. Now, therefore, even if there is one provision relating to "Public order" I say you are not competent. Well, some people believe in illegitimate children. Now an illegitimate child, whether healthy or unhealthy, big or small, does not make any difference to the question of "illegitimate child".

SHRi K. P. MALLIKARJUNUDU: May I explain my position?

THE DEPUTY CHAIRMAN: Please let him continue.

SHRI K. P. MALLIKARJUNUDU: May I explain my point of view in this matter?

SHRI BHUPESH GUPTA: 1 am very much interested; because I am not quarrelling with you this time. I sincerely wish to argue with you what I feel here forgetting party affiliations and other things, but there are many occasions when we can discuss such things. Therefore I say that "Public

order" does come in now. I shall come to that.

Take List III—Concurrent List, it is in the Seventh Schedule, What do you find? I am anticipating the arguments of hon. Members. Here Entry 1 says:

"Criminal law, including all matters included in the Indian Penal Code at the commencement of this Constitution but excluding offences against laws with respect to any of the matters specified in List I or List II and excluding the use of naval, military or air forces or any other armed forces of the Union in aid of the civil power." Then Entry 2 says:

"Criminal procedure, including all matters included in the Code of Criminal Procedure at the commencement of the Constitution."

Therefore here, in regard to this matter, we along with the States have concurrent "at the jurisdiction, but note it, commencement of the Constitution". It is in regard to matters which existed at the time of the enactment of the Constitution, at the time of the passing of the Constitution. It is not something which has arisen after the Constitution was passed, after the Constitution came into force. Even so, Madam Deputy Chairman, here is a fundamental principle of law that, even if in regard to the Code of Criminal Procedure we have concurand the Centre. rent jurisdiction, the State neither the State the Centre is nor empowered to legislate in a manner which contradicts or abridges each other's rights. That is to say, even if I have the right, as indeed I have under this provision, to legislate in matters relating to the Code of Criminal Procedure, I am precluded from making such legislation as would abridge the rights of the States under List il of the Seventh Schedule to the Constitution. This is a very fundamental principle. You cannot make one set of laws which negates another set of laws in the sphere of the Constitution. As far as ordinary laws are concerned, for every item you can

circumvent the situation by saying "Notwithstanding anything contained in any other law for the time being in force, this is such and such." You can circumvent that way as far as ordinary laws are concerned, but with regard to the Constitution, you cannot obviate the constitutional hurdles for the simple reason that the Constitution lays down that it has got to be amended with a particular majority; it has got to be amended with a majority of the total membership of the House and by a majority of not less than two-thirds of the Members present and voting. Now with regard to other laws it is not so. Therefore, Madam Deputy Chairman, are we entitled to amend the Constitution, or to detract from it by the back door? Well, that has also to be considered. I can understand your amending Constitution and then bringing this measure, but the Constitution remaining as it is, you cannot propose a measure which, patently, at least contradicts the provisions of the Constitution, which in the name of making certain laws in order to empower the Centre, takes away the constitutional powers and authority given to the States under the Constitution. It is a subversion of the Constitution. It is a fraud on the Constitution.

THE DEPUTY CHAIRMAN: Mr. Bhupesh Gupta, you have taken half an hour.

SHRI BHUPESH GUPTA: No, no, I have not come to the Bill yet.

THE DEPUTY CHAIRMAN: Mr. Bhupesh Gupta, there are others also.

SHRI BHUPESH GUPTA: I have to speak; I told you.

THE DEPUTY CHAIRMAN: You cannot appropriate to yourself all the time.

SHRI BHUPESH GUPTA: I have not appropriated; why are you saying this?

THE DEPUTY CHAIRMAN: I am saying this because there are others also.

SHRI BHUPESH GUPTA; Tell me who the other speakers are.

THE DEPUTY CHAIRMAN: Why don't you submit to reason?

SHRI BHUPESH GUPTA: I do.

THE DEPUTY CHAIRMAN.- For the third reading you may reserve some of your arguments. But you are placing most of your arguments on the first day itself, at the first reading stage itself.

SHRI BHUPESH GUPTA: I have not; since then I have consulted lawyers and others.

THE DEPUTY CHAIRMAN: You cannot go on like this, without any limit of time. I will give you another ten minutes.

SHRI BHUPESH GUPTA: That will not do. If necessary, I shall face expulsion from the House today. Let the country know that I have gat expelled from the House, because I was telling every day that I will take one hour; I was telling it every day. Madam Deputy Chairman, you have power, you can order, you can ask Mr. Gujral to move a motion. I will obey. I can silence myself having been expelled from the House. And I shall consider it an honour. Let the States of India know that I was thus silenced.

THE MINISTER OF STATE IN THE PARLIA-**DEPARTMENTS** OF MENTARY AFFAIRS AND COM-MUNICATIONS (SHRI I. K. GUJRAL): Madam, ρn a point of order. I do not like to come in the way of Mr. Bhupesh Gupta who is a leading and respected Member of this House. He is also a lawyer because he is quoting law, though h_e says he is a briefless barrister. The point is this. As you know, a regular programme of discussion waa drawn up on the recommendation of the Business Advisory Committee. The Chair also put it to the vote of the House and the House unanimously approved of it. By now we

[Shri I. K. GujraL] taken some eight hours. If one Member chooses to decide for himself that he will speak for one hour or two hours, is it for the Member to decide how much time he will require for his speech? If we allow that kind of thing then I think it will not be possible to stick to any programme or to any time schedule evolved and any such programme evolved in the House or in the Business Advisory Committee will become useless.

(Interruptions)

THE DEPUTY CHAIRMAN: Let him finish.

SHRI I. K. GUJRAL: I do not like to come in the way of Mr. Gupta.

SHRI BHUPESH GUPTA: You have come.

SHRI I. K. GUJRAL: I say I do not like to come in the way of Mr. Gupta, but with the utmost humility I may submit to Mr. Gupta that he will he kind enough to see that we do no', break the procedure or set up any precedent here which it would be difficult for us to abide by. In that case it would become impossible to conduct the work according to any programme. It was for the hon. Member to object when the matter was before the Business Advisory Committee. When it was brought here then also he did not object.

SHRI BHUPESH GUPTA: I did.

SHRI I. K. GUJRAL: Every time it was discussed he did nothing of that kind and therefore this is a programme which has been agreed 10. We have already accepted it and I suggest humbly that Mr. Gupta may be requested kindly to abide by the decision of the House and finish his speech by the time that is given.

THE DEPUTY CHAIRMAN: I am appealing to Mr. Gupta to finish his speech early because we must finish the business today. The business

was discussed not only in the Business Advisory Committee but it was announced here also. It was agreed that we shall take one day, but eve* so the Chairmau in his discretion extended the time. {.Interruptions). Please listen to me. We have taken three days over this. We have to finish the business. (Interruptions). Please let me direct the business.

SHRI BHUPESH GUPTA: I request Mr. Gujral to move a resolution suspending me. I want it

SHRI RAJNARAIN": On a point of . . .

DEPUTY CHAIRMAN: Mr. Rajnarain, you have nothing to say now. I am making an appeal to all Members. I want every hon. Member to help the House to conduct the business in the time allotted.

SHRI RAJNARAIN: On a point of order .

SHRI BHUPESH GUPTA: We had to take all this time because Mr. Chavan brought in his motion about the Select Committee. I am not to . . .

(Interruptions)

THE DEPUTY CHAIRMAN: Order, order. I have to conduct the business of the House. If Mr. Chavan made certain changes according to your suggestion . . .

SHRI BHUPESH GUPTA: Not on my suggestion.

THE DEPUTY CHAIRMAN: . . . or on his own volition, then it was' for the hon. Member to point out to the House that he will need more time. No such thing was done.

SHRI BHUPESH GUPTA: I did it.

THE DEPUTY CHAIRMAN: Please listen to me.

SHRI BHUPESH GUPTA: I told the Chairman. Every time I got the chance I cleared the point. When Mr. Chavan brought in the Bill and later when he moved bin amendment, o»

2491 Centra Industrial [RAJYA SABHA]

every occasion I objected. You cannot say that I did not object at all. I did object.

SHRI RAJNARAIN: On a point of order. मैं आप के रिक्केस्ट कर रहा हैं।

SHRI BHUPESH GUPTA: My point is that we want reasonable discussion I do not think that reasonable discussion has taken place. I have many constitutional and legal points to make ove_r this matte_r which affects the autonomy of eight of our States, indeed of all the States of India, over a matter in which the Chief Ministers are affected, over a matter in which such powers are sough* to be exercised from here as would practically set aside the States. Obviously on such a matter I am not going to listen to the dictates of the Congress Party.

THE DEPUTY CHAIRMAN: You have spoken for a long time On this Bill an[^] I think the Chair also must be given the discretion to direct the debate. Otherwise why do you have the Chair in this House if you can go on talking for any length of time?

SHRI BHUPESH GUPTA: All the time I am being opposed.

THE DEPUTY CHAIRMAN: I will direct the debate.

SHRI BHUPESH GUPTA: Madam, if I think you a?e unreasonable I have the right to make a submission.

THE DEPUTY CHAIRMAN: Whether reasonable or not you may take five more minutes. Tharf; is the last I have to say.

SHRI BHUPESH GUPTA: I will not go. You may get rid of me. Call the Marshal. No, no. I will not sit down. I would rather be suspended. I will not go. I shall not sit down. I h^{av} e my right to be heard here on my State of West Bengal. You have been treating us like this. What do you think w_e are?

[RAJYA SABHA] Security Force Bill, 1966 2492

THE DEPUTY CHAIRMAN: What do you think you are? You are hon. Members of Parliament.

SHRI RAJNARAIN: On » point of order.

THE DEPUTY CHAIRMAN: What is your point of order?

भी राजनारायण: मेरा प्वाइंट भाफ भ्राडंर यह है कि श्री गुजराल साहब क्या इस सदन को मिसलीड कर सकते हैं। विवनेस एडवाइजरी कभेटी में मैं भा, जब यह मामला माया तो मैंने चेयर से कह दिया कि माप चागला साहब की राय से सारा काम करना चाहते हैं तो में वाक-भाउट करना चाहता हुं। उसके बाद उन लोगों ने कहा कि बैठिये। मैंने वहां कह दिया था कि इस बिल को इस सदन में नहीं भाना चाहिये, उसके बाद मैंने होम मिनिस्टर से बात की, डिप्टी होम मिनिस्टर से बात की, लगातार हम लोग कहते हैं कि इस काले विधेयक को हम नहीं भाने देंगे ग्रौर गजराल साहब यह कह रहे थे कि ऐसा तय हो गया था। It was never decided in the Business Advisory Committee. कभी भी यह तय नहीं हुआ था।

SHRI BHUPESH GUPTA: W« have not. That is what I say. Let it go to the Business Advisory Committee again. Let it gt> there again. We have not decided.

श्री राजनारायण : यस । सदन में ग्रसत्य भाषण नहीं करना चाहिये । I walked out of the Business Advisory Committee. मैं तो विजनेस ऐडघाइ-जरी कमेटी से वाक्शाउट कर के चला भाषा ।

SHRI M. GOVINDA REDDY (Mysore): Madam, the Business Advisory Committee fixed the time- for this. Bill.

(Interruptions)

THE DEPUTY CHAIRMAN: Order, order.

SHRI M. GOVINDA REDDY: The proposals of the Business Advisory Committee were put to the House and then also there was no objection raised and the House accepted the programme.

SHRI RAJNARAIN: I objected.

SHRI M. GOVINDA REDDY: When the House has accepted the proposals of the Business Advisory Committee, no hon. Member can go against it.

(Interruptions)

THE DEPUTY CHAIRMAN; Order, order.

SHRI M. GOVINDA REDDY: I say no Member can go against it. The Chair has the discretion to extend the time given by the Business Advisory Committee. Therefore no Member is in order when he asks for something which is against the decision of the Business Advisory Committee. That is one thing.

Madam, I humbly submit that in this House time and again—it is an every day occurrence—that threats are uttered to the Chair. This is a thing which this House should not tolerate. If this happens then I think lawabiding people or Members of this House who observe decency and decorum and who follow the rules of procedure will find it difficult to sit in this House, especially when there are disorderly scenes and defiance of the Chair. even insult of the Chair. These have been seen almost everyday. If this sort of a thing is allowed, Madam, then Parliament and this Rajya Sabha will become a mockery. I may humbly submit to th 2 Chair that the Chair should be firm and no defiance of the Chair should be allowed. If a Member thinks it fit to shout to the Chair or if he insults the Chair in. any way, then the Chair should expel that Member.

SHRI BHUPESH GUPTA: Why do you allow him to say all this? I have never insulted the Chair.

SHRI M. GOVINDA REDDY: This sort of a thing we cannot, tolerate.

SHRI BHUPESH GUPTA: We cannot tolerate this.

SHRI M. GOVINDA REDDY: I think some of us will have to leave the House.

SHRI BHUPESH GUPTA: Some of us will not leave the Hou3e. We shall be expelled.

SHRI I. K. GUJRAL: The hon. Member Shri Rajnarain hqs questioned the proceedings oi this House in the past.

SHRI RAJNARAIN: Not of the House, but of the Business Advisory Committee.

THE DEPUTY CHAIRMAN: Please sit down. Why should you not let him finish?

श्री राजनारायण: भ्रापने उनको प्वाइट श्राफ श्राइंर पर बोलने को कहा है। देखिये मैं श्रापसे रिक्वेस्ट करता हूं, श्रार गुजराल को हक है तो हमको भी हक है। गुजराल साव जब खड़े होते हैं तो कभी रोका है, जब हम खड़े होते हैं तो हमें कहती हैं कि बैठ जाश्रो।

THE DEPUTY CHAIRMAN: He is rising on a point of information.

श्री महाबीर प्रसाद शुक्ल (उत्तर प्रदेश): इस सदन में कोई एक सदस्य पूरे समय चेयर की प्रवज्ञा करते रहे और कोई उसकी बात न माने, यह इस सदन के नियमों के विरुद्ध है। यदि वह इस सदन के नियम और विधान के अन्तर्गंत काम नहीं करें, कोई दूसरें सदस्य को बोलने न दें, हमेशा खड़े रहें, अगर एसा होता रहा तो इस सदन की कार्यवाही जल नहीं सकती। मैं धापसे निवेदन करता हूं कि श्राप नियमों का पालन करवायें। SHRI I. K. GUJRAL: Madam, on %e 29th May you were presiding and I am quoting from the proceedings of the House. You had said:

"I have to inform Members that the Business Advisory Committee at its meeting held today has recommended allocation of time for Government and other business as follows . . ."

You went on to give the details and item (6) there reads:

"The Central Industrial Security Force Bill, 1966 1 day."

Having said that, Madam, Mr. Rajnarain is not on record at all of having objected to it; Mr. Bhupesh Gupta is also not on record of having objected to it. This was also reproduced in the Parliamentary Bulletin Part II of Monday the 29th May in almost the same language. The House having adopted it, it be-comes the property of the House and the programme is laid down by 'he House itself. Now one hon. Member has chosen not to abide by this and the Chair has been kind enough to extend the time and instead of one day we are n°w touching eight !o nine hours and we have been . . . (Interruptions) I am in possession of the floor

THE 'DEPUTY CHAIRMAN: Order, • order. Be reasonable. It is not a question of binding the House or not binding the House. It is a question of allotment of time and even if there was more time to be allotted the Chair has the discretion. The Chair had given two more days and we must finish it today and I shall set a time limit for each speech tnd if you cannot abide by the Chair's ruling I shall see that it does not go in the proceedings. There must be some kind of method evolved to run "the parliamentary system. We cannot run amuck; we just cannot run amuck. We are all hon, parliamentarians and if the Chair is placed in

this position the Chair must do ita duty. I have been lenient in allowing Mr. Rajnarain to speak for over 45 minutes. I have been very lenient in calling upon Mr. Bhupesh Gupta to speak but let me remind the House that leniency does not mean that the Chair cannot direct. The Chair will direct and Mr. Bhupesh Gupta will continue his speech.

SHRI BHUPESH GUPTA: Madam, can I make a submission on what you have said? We have not questioned your right of direction; so why raise this thing? If we think that that direction should be modified can't we tell you that? This is all that we have done. Your right of direction is not challenged.

THE DEPUTY CHAIRMAN: You may take ten minutes and finish,

SHRI BHUPESH GUPTA: No, Madam.

THE DEPUTY CHAIRMAN: Please, Mr. Bhupesh Gupta. Then I will pass on to the next man.

SHRI BHUPESH GUPTA: I know that we are not heard here. Every day w_e were our lungs out here and get our nerves racked by the Congress Party here. I know they are in a majority here but I hope when we are in a majority this practice would not be followed. I trust our people in the States will not emulate this.

SHRI M. GOVINDA REDDY: You must thank your stars that the Congress Party is so indulgent.

SHRI BHUPESH GUPTA: Madam, he was quite right to read it out but..

THE DEPUTY CHAIRMAN: Do _vo_u want to speak on the Bill or not?

SHRI BHUPESH GUPTA: That point must be settled first; the misunderstanding must be removed.

THE DEPUTY CHAIRMAN: This cannot go on; we have to abide by the rules of procedure.

SHRI BHUPESH GUPTA: I am not going against the rules of procedure. All I am saying is this. Mr. Gujral said something and I want to set the records straight by telling you the correct position. I am not violating the rules. Can't I do that even? All I say is, when you read out the decision of the Business Advisory Committee we generally don't object but you will understand that even you and others, whatever may be the reasons, have extended the time. The Government also felt that the matter needed more time. Therefore if the decision of the Business Advisory Committee has been changed and modified—not only we had been party to it but the other side also had been party to it—can't we . . .

THE DEPUTY CHAIRMAN: Please come back to the business.

SHRI BHUPESH GUPTA: But what do you say to that?

THE DEPUTY CHAIRMAN: Please come back to the Bill or else I call the next Member.

SHRI BHUPESH GUPTA: I say that all of us modified it. (Interruptions) Anyway, I do not wish to say very much since you have given the direction. I know our voice is not heard here. I would tell my colleagues in the Opposition: When you go to the Business Advisory Commit lee be watchful.

SHRI RAJNARAIN: I was watchful.

SHRI BHUPESH GUPTA: Madam Deputy Chairman, I am coming. We shall tackle the Business Advisory Committee; we shall deal with all the Committees of which we are Members. I have understood how to behave in the Business Advisory Committee. Now, I will conform to your direction.

Well, I wanted to say very many things but I do not wish to do so, because . . . (Interruptions) I know they will not even expel me; what can I do?

SHRI RAJNARAIN: The Chair Is very reasonable to you; go ahead. The Chair *will* give you at least half an hour.

SHRI BHUPESH GUPTA: If the Chair does that I will be killed by kindness. Madam Deputy Chairman, I had many constitutional and legal points to make but unfortunately 1 have not been allowed to make them because of your direction and the world should know that 1 had a big case to make here but in deference to the direction of the Chair I could not do so. I do not know why the Chair gave this direction. Of course, you are the best judge of your actions but it comes to this that I have been precluded from stating the case of the Slates of the Indian Union and of the working people. Having said this, may I just sweepingly touch on one or two

SHRI RAJNARAIN: Within half an hour you finish.

THE DEPUTY CHAIRMAN: Mr. Rajnarain, you are not in the Chair, you cannot give directions.

SHRI RAJNARAIN: I said that the Chair is very reasonable. You have been very reasonable to Mr. Bhupesh Gupta and to us

SHRI BHUPESH GUPTA: Madam, you look at the clock; I 6hall keep to your direction but the trouble is, anyway, the upshot will not be good. I shall only refer to one or two things.

First of all there is the question of constitutional competence. I say we are not really competent to undertake this legislation and hon. Members should consider this point. I wanted to give arguments about this to friends here but

THE DEPUTY CHAIRMAN: I have to inform the House that the Prime Minister will make a statement on West Asia at 5 o'clock this evening.

SHRI BHUPESH GUPTA: Very good; let her make that. I hope you.

have not fixed any time limit for the Prime Minister.

Now, Madam Deputy Chairman, that was about the constitutional competence aspect. (*Interruptions*) Now, do not disturb me because you must make it possible for me for putting in as much as I can within the confines of the Chair's direction. 1 am now virtually in detention.

THE DEPUTY CHAIRMAN: Mr. Bhupesh Gupta, your comments are uncalled for

SHRI RAJNARAIN: It is very necessary.

SHRI BHUPESH GUPTA: I said they should not disturb me so that I can put in as much as possible. I am not reflecting on you; I am telling them that they should not disturb me. I believe I am myself uncalled for. Some day I am bound to be told that I $a_{\rm m}$ uncalled for.

Now, this Bill violates the autonomy of the States. This is the second point. first The one was the constitutional That is eviden in the Rill point. itself Now I understand from the States' Ministers, from the various sources officially stated vet in public that not a single Chief Minister of the non-Congress States was consulted. Before last vear some State Ministers were consulted and Chavan himself told me that Mr. P. C. Sen, the West Bengal Chief Minister, against this Bill. He had held that this Bill would impinge on the autonomy of the States and now it is admitted by them several Congress Governments in the States also do not like this measure on the ground that it impinges on the autonomy of the States and I think today we can certainly say it with greater force and greater validity. Now, all the non-Congress Governments should have been consulted and certainly we can take exception to the fact that none of the eight non-Congress Governments was consulted in this matter, think we can rectify this now that 871 RS—6.

they have agreed to refer this to Select Committee so that they can be brought in as witnesses before Select Committee. My next point reto the question as to which under thi? Bill applies. This Bill takings State relates also to Government undertakings. As you will see. it Government company states here: 'a as denned in section 61? of the Com panies Act, 1956.' If you refer to sec tion 617 of th© Companies Act you will find that any company which has been set up by a State Government where it has got 51 per cent of the shares would be included as a Govern ment company and hence within the jurisdiction of the Bill. Now another point arises here. How is it that they making arrangements for certain State Government undertakings without even a reference to the States and even against the opinion of the States? Don't you think this will create complications and give rise to friction? That is to say, without any consultation with the West Bengal Government we are today passing a legislation that takes within its s^{C0}Pe certain undertakings of the West Bengal Government provided they Have 51 per cent equity capital or share. Not only that. Any undertaking can be called a Government undertaking if two State Governments have share in it, one 51 per cent and the other some other per cent. This is another

Then, I say that not only public undertakings but certain other undertakings are also covered. Even private undertakings but certain other undertakings are also covered. Even private undertakings can be included in this Bill, i.e., the police force can operate with regard to certain private undertakings also. I would invite the attention of hon. Members to clause 10 of the Bill and I shall very hurriedly read it:-

aspect of the matter.

"(b) to protect and safeguard the industrial undertakings owned by the Central Government together with such other installations as are

[Shri Bhupesh Gupta.] specified by that Government or any-other Officer empowered by the Government in that behalf, to be vital for the carrying on of work in those undertakings, situate within the local limits of his jurisdiction;"

I suppose that certain officers in the Durgapur steel plant can say that certain other undertakings which may be in the private sector are necessary and vital for carrying on the work Of the Durgapur plant so the special powers of the State Government will be available to that undertaking also. Therefore, the clause is much larger than the text of the Bill would suggest. I would ask you to consider it.

The next point is with regard to any office under this Bill the Industrial Security Force can carry out search without warrant, arrest without warrant. As you know, under the Criminal Procedure Code a cognizable offence is one which attracts punishment for three years and more. Here an offence which may attract punishment for six months or even less would be treated, for all practical purposes, as a cognizable offence. In this case any member of the Industrial Security Force can carry out search and arrest without warrant disregarding the magistrate altogether. That, again, is an enlargement of the Criminal Procedure Code through the backdoor and investing this extraordinary power to the members of the Security Force. I must say Mr. Cha-van, when it was pointed out to him, said, "It is a seriou_s thing and it will b_e considered". Therefore, I am very fair to him. He saw this point. Here again you will find about the arrest the person can arrest and so on without warrant.

Now, he said that it is the watch and ward and this force will be on the same footing. This is not at all true for the simple reason that the watch and ward has got the same rights as private citizens. I can start legal proceedings against them, as I can start against any private citizen. The Industrial Force will be protected

here by certain provisions of the law. They will enjoy certain immunities which available to the police force. Therefore, they are not on a par with the private citizens or with the watch and ward. They enjoy certain extraordinary and special police powers in this respect. If is not an accident that in such matters the sections which apply to the police force als₀ apply to these Force, here. You will find in clause 20 that the Payment of Wages Act, the Industrial Disputes Act, the Factories Act and similar other Acts will not apply to this Force. Therefore, in the industrial empire or set-up we are creating a Force which will not be governed by the normal labour relations Or the employeremployee relations, but will be governed by the discipline and code of conduct that govern the police. Essentially you are not only creating a police force, but actually you are operating in the States' territory.

I do not wish to say very much. I could have said much. Therefore, you will see that you are creating really a parallel police force on the States. It is bound to give rise to political complications and legal complications. I would have understood even legal complications, but it would create serious friction and to put it mildly certain irritations and all that. Why should Mr. Annadurai, why should Kerala, why should U.P. have a whole Central Industrial Security Force, and I call it police force, spread over, because there are certain industrial undertakings? If this is carried to its logic, it means that in the States of the Indian Union there will run a parallel police force and it would cost here Rs. 1.55 crores. After three years it would be Rs. 4 crores and so on. This is absurd. That should be avoided. If the State Government could protect all your Central Government's life and property, certainly they could be relied upon to protect public undertakings also. What has happened to the country that the State Governments could not be trusted for this? What is the reason for the lack of confidence

in the State Governments? Is it just because non-Congress Governments have come into existence?

HON. MEMBERS: No. no.

SHRI BHUPESH GUPTA: You should not exhibit such lack of confidence in the State Governments. That militates agai«st~1ne federal structure. I should, in all seriousness, lik, to say that this is the worst type of "gherao" Mr. Chavan is guilty of. This is "gherao" of the State, "gherao" of the working-class, "gherao" of the Constitution. Mr. Chavan is guilty of the biggest political and constitutional "gherao" in the country today, thanks to this measure. If anybody Is really indulging in any grandiose scheme of "gherao" of the Constitution, of the States, of the economy of the working people, it is Mr. Chavan

Finally one point and I sit down. The Bill is patently anti-working-class. The whole scheme has been conceived because of the failure of the industrial and labour policy of the Government, because of the failure of the economic policies of the Government, because of the great discontent. They do not wish to meet this discontent by reasonable polices and by a modification of their policies. Hence they are creating a force of terror and intimidation against the working people, which would be, according to the provisions here, at the back and call of any industrialist of the country. Today our working people is faced with an Army, with a State force, apart from the police force, which would continually threaten it and it would be available to the private capitalist even to suppress ony struggle, agitation and so on. Therefore, let us be clear about it. It has been conceived In malice against the working class. It is a 'measure which permeates with a spirit of hostility against the working-class. At the same time, it breathes the spirit of the monopolists who In the United States of America and certain other countries maintain private armies. They at least maintain private armies, but here we are at the

expense of the public exchequer producing a State police force to be at the disposal of the employer class, the capitalist class, to be used against the working people. This will spoil the industrial relations in the country, but we want to develop better industrial relations in the country.

Finally, as far as the loss of property is concerned, let us not talk about it. Our working people are excellent people. Our working people are second to none in their patriotism. They love the creations of their labour. They love it like a mother who loves her children. But here they proceed in such matters with the distrust of workers, from a posture of hostility against them. If property j_s being wasted in the public sector undertakings, it is because of the mismanagement. The other day the Pande Committee Report came out. It shows that due mismanagement in Durga-pur by management, Rs. 16 crores have been lost. We have information at our disposal to show how they indulge in blackmarketing the goods of the public sector undertakings, how corruption takes place, how materials are removed. I have apprised the Minister about Bhilai and other places in Madhya Pradesh where it was shown that some top engineers were stealing away the properties of public sector undertakings and selling them in the black market. Therefore, I regret to say that when measures are needed in order to stop corruption in high places, mismanagement in industry indulged in by the bureaucratic misfits all along, here we are considering a measure which is hostile in spirit against the working people and against the States' autonomy.

I only hope the working people of the country, the Central Government's and other employees will rise: against this measure in their trade unions and elsewhere. I do hope every Chief Minister in the country, whether he be a non-Congress Chief Minister or a Congress Chief Minister, every State Government, whether it be a Congress Government or non-

[Shri Bhupesh Gupta.] Congress Government, would be jealous of the rights,

very limited indeed under the Constitution, given to the State. The State autonomy has got to be defended the working class interest has got to be defended. I hope that the parallel police force which is now sought to be projected in the State in order to undermine the autonomy of the State, to intimidate the working people, to surround the non-Congress Ministries, will be resisted by the combined strength and unity of all those who stand for common decency in public life. We wish well constitutional processes parliamentary democracy. We oppose this Bill; we oppose this Bill with all the hate we can command against it; we oppose this Bill with the hatred of the working class; we oppose this Bill as a pernicious blot on the legislature; we oppose this Bill as a child and progeny of a bankrupt, anti-working class, anti-democratic Government. We do hope the public opinion in the country will be roused to reject it.

Only one word more. I would ask him to read the editorial of the Amrita Bazar Patrika. Only with your kind permission I would like to read that and then sit down because I have stated enough. Only with this I will end my speech. I end with this observation of a paper which is certainly not Leftist. It is the leader of the Amrita Bazar Patrika of June 3rd-"Illconceived". This is what it says:

"On the following day the Government sprang yet another surprise on Parliament by introduc-. ing the Central Industrial Security Force Bill which, it may be remembered, was the former Home Minister Nanda's pet-child. Mr. Nanda's move to create a Central security force for the better protection of certain industrial undertakings was not welcomed, nay it was strongly opposed, by many States even though they were Congress-governed. For the move was a clear reflection on the capacity of the State Governments to protect properly industrial undertakings located in their areas. In the changed political set-up the Bill, when passed into law, may even poisen Centre-State relations.

But did not political prudence and normal courtesy demand consultation by the authors of the Bill with the State Governments?

The Union Government is virtually seeking through this measure to create a "parallel police force"." Thank you.

SHRI VIDYA CHARAN SHUKLA: Madam Deputy Chairman, I am very thankful to the hon. Members who have taken part in this debate. Most of the difficulties of Members relate to two main points. One comes under the general heading of constitutional and legal matters about which many Members have expressed their opinion from both sides of the House. The Law Minister also had the occasion to intervene in this debate in the earlier stage where he tried to set many of those doubts at rest. Madam, because of this, I do not want to go in detail into these constitutional or legal matters, and secondly also because this Bill is being referred to the Joint Select Committee where hon. Members belonging to both sides of the House will have an opportunity of going threadbare into the provisions of this Bill and remove whatever constitutional or legal lacunae it may have. I do not say that this Bill has any constitutional or legal lacunae, but if this Bill has any such thing, it could be removed at the Select Committee stage.

The other difficulty that the Members have had and which they have pointed out is regarding the questioa of encroachment on the rights of the States by this Bill. Madam. I will say a few things briefly about this point. First of all reading through

the Bill it would be apparent that the Bill is solely designed to streamline the watch and ward organisations in the various public sector undertakings. By experience we have found that haphazardly recruited, ill-trained and illequipped watch and ward staff cannot look after the public property, cannot look after the public sector installations. It is absolutely essential that we have a well regulated, well trained, well disciplined and well equipped force to look after installations into which thousands of crores of rupees of this country have gone. It is not a question of taking over the functions of the State police. As the hon. Members might recall, the local State police has not been guarding the installations or the local State police has not been doing the watch and ward duty in the various public •sector undertakings. The local police has been doing the normal law and order activities and they have been maintaining public order, and even after this Bill is passed and an Industrial Security Force is created the State police will continue to do the same work which they have been doing so far. I want to emphasise this point again and again that this force is not going to take away even a small part of the work of the local police force. The local police force in the various public undertakings, whatever they have been doing so far, will continue to do that. Therefore, their responsibility and sphere of activity will not be restricted by this force.

श्री राजनारायण: तब यह हो रहा है किसलिये, यह बतलाइये।

SHRI VIDYA CHARAN SHUKLA: I have already said and again I say that this force is mainly meant for watch and ward duty, to protect the installations, to protect the stores of the public sector undertakings, within the premises of the industrial undertakings. (Interruption) I am very sorry that most of the Members who spoke with such vehemence about this have not apr>r«>Hated tb-o«e provisions

in the Bill. That is why I am going into this matter in a little detail. Again I want to assure the hon. Members, particularly of the opposition, that this force is not going to take over any law and order duty. This force is not going to take over any of the duties which the State police is doing at present. Organising the watch and ward a little better and amalgamating the Fire Fighting Services in the various public undertakings into the Security Force—these are the two main aims of this Bill.

There are a few doubtful points which the Members have raised on the basis of the Constitution, on the basis of this law and that law. As I have already stated, all these points can be considered very properly. We have already considered them in an in-foimal gathering of various Members who took part in That is why after consulting this debate. we thought that it would not be proper them to go through this Bill without reference to a Joint Select Committee because hon. Members belonging to both Houses raised certain doubts, and this proves that the Government is not interested in rushing through this measure. We do not want to rush this Bill through this House and that House and 'make it a law. As a matter of fact this Bill has nothing to do with whatsoever. has nothing to do with It It has nothing to do with labour gheraos . disputes or labour trouble. It is not meant to suppress any legitimate labour activities. I would recall that this Bill— the Members must note this—that this Bill was introduced in this august House before the general elections, much before the question of gheraos arose in this country. If this matter was related to gheraos, if we were concerned about gheraos and to fight that we have brought this in, then hon. Members with justification can say that we want to fight those things with the aid of this Bill. I will again remind the Members that this Bill was introduced in this House much before all contingencies arose in this country. This will go to

[Shri Vidya unaran anuKia.] prove that this is a common law Bill which is only lestricted to the aims and objects as we have stated in the Bill. So, I hope that the Members will agree with me that this Bill has no politics, this Bill does not seek to restrict the rights of the State Governments in any manner. I can assure the House that if it does restrict the functions of the police force or of the State Government, at the Select Committee stage we can consider it and if there is any objectionable feature, we can even consider to remove it. I can assure the House and the country that the intention of the Central Government is not to restrict the rights of the State Governments in any manner. As far as this measure is concerned, we are only interested in effectively protecting the public property in to which thousands of crores of public money has gone. That is our sole aim in bringing this Bill before this House and I would say that to this laudable aim there should be no objection and no controversy as far as this House is concerned.

Madam, I have covered most of the points as far as the question of the encroachment upon the rights of the States is concerned. There is one small point about the labour activities. Some Members were concerned that this Force might be used to suppress the legitimate labour activities, I can assure the House that this Force is not meant for suppressing any legitimate labour activities anywhere and this will not be used for that purpose, except for the purpose which I have already stated here. It is rather unfortunate that some Members have doubted the very bona fides of this Bill and have imported or tried to import politics into it. I would again emphasise that this Bill has no political considerations, this Bill does not seek to restrict the rights of the State Governments; it is a pure and simple watch and ward Bill. We want to create an effective watch and ward service for the public undertakings. If there are any objectionable features, we will be prepared to consider them

and see that they are all put in a manner which will not affect the susceptibilities of the State Governments or take away any right which legally and constitutionally belongs to the State Governments.

Madam, with these words, I would commend the amendment which the hon. Home Minister moved to refer this Bill to a Joint Select Committee of this House and the other House and I hope that this House will accept that amendment of the hon. Home Minister.

THE DEPUTY CHAIRMAN: The question is:

"That the Bill to provide for the constitution and regulation of a Force called the Central Industrial Security Force for the better protection and security of certain industrial undertakings circulated for eliciting opinion thereon by the 31st December, 1967."

The motion was negatived.

SHRI BHUPESH GUPTA: Madam, I move:

"That in the notice of amendment dated the 5th June, 1967, in the motion for reference of the Bill to a Joint Committee of the Houses, for the words "the first day of the next session', the words and figures 'the first day of the last session in 1971' be substituted".

DEPUTY CHAIRMAN: THE question is:

"That in the notice of amendment dated the 5th June, 1967, in the motion for reference of the Bill to a Joint Committee of the Houses, for the words "the first day of the next session' the words and figures 'the first day of the last session in 1971' be substituted."

The motion was negatived.

DEPUTY CHAIRMAN: question is:

"That the Bill to provide for the constitution and regulation of

Force called the Central Industrial Security Force for the better protection and security of certain industrial undertakings be referred io a Joint Committee of the Houses consisting of 45 members; 15 members from this House, namely:-

- 1. Shrimati Violet Alva,
- 2. Shri K. S. Ramaswamy,
- 3. Shri M. P. Bhargava,
- 4. Shri M. Govinda Reddy,
- 5. Shri Nand Kishore Bhatt,
- 6. Shri Akbar Ali Khan,
- 7. Shri B. K. P. Sinha,
- 8. Shri M. M. Dharia,
- 9. Shri Krishan Kant,
- 10. Shri Bhupesh Gupta,
- 11. Shri K. Sundaram,
- 12. Shri Rajnarain,
- 13. Shri Banka Behary Das,
- 14. Shri D. Thengari and
- 15. Shri A. P. Chatterjee

and 30 members from the Lok Sabha:

That in order to constitute a meeting of the Joint Committee the quorum shall be one-third of the total number of members of the Joint Committee;

That in other respects, the Rules of Procedure of this House relating to select committees shall apply with such variations and modifications as the Chairman may make;

That the Committee shall make a report to this House by the first day of the next session; and

That this House recommends to the Lok Sabha that the Lok Sabha join in the said Joint Committee and communicate this House the names of members to be appointed by the Lok Sabha to the Joint Committee." The motion was adopted.

The amendment moved by Balachandra Menon was barred.

THE PASSPORTS BILL,

Bill, 1967

THE DEPUTY CHAIRMAN: The next item on the Order Paper—the Passports Bill, 1967. Shri Surendra Pal Singh.

भी राजनारायण (उत्तर प्रदेश) : पाइन्ट धाफ ब्राडर । मेरा पा न्ट श्राफ श्राडर यह है कि यरापि संविधान के बारे में मैं कल कह चुका ं, संविधान की जो मेरी मान्यता है उसके यनुसार 1965 के बाद कोई विधेयक मुल हिन्दी में ही भा सकता है, उसका ट्रांसलेशन षंग्रेजी में होगा । कल हमारे माननीय मिव भीरलनेंड सेकेंटरी, राज्यसभा, ने काफी भदद की हमको समझाने में। जो बाफीशियल लेंग्वेज एक्ट बना हुम्रा है उसको भी देखा जाय। उसमें भी यही है कि इंगलिश 1965 के बाद कन्टीन्य करेगीas an associate language.

उपसभापति : इसका फैसला हो चुका है ।

श्री राजनारायण : मैं ग्रापसे रिक्वेस्ट कर रहा हूं, सुनिए ।

SHRI AKBAR ALI KHAN (Andhra Pradesh): The Chair given a ruling.

THE DEPUTY CHAIRMAN: I cannot

(Interruptions)

थी राजनारायण : रूलिंग कैसे हो सकती है। ग्रभी तो मेरा सवाल ग्रा रहा है। मैं नथा पाइन्ट कड़ रहा हूं। 1963 का एक्ट है जो '65...

उक्सभापति : 'एक्ट' लक्ज तो इंगलिक

श्री राजनारायणः इंगलिश है ती में क्या करूं रेल इंगलिश है, टेशन इंगलिश है, लालटेन इंगलिश हैं।

was very valegally and explanation एक सामणीम सदस्य : अधिनियम कहीं।